

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
WESTERN ZONE BENCH, PUNE

Appeal No. 31/2020

Machindra Thorve

... Applicant

v.

State of Maharashtra & Ors.

... Respondents

REPLY AFFIDAVIT BY RESPONDENT NO. 3, SEIAA

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1.		Reply Affidavit By Respondent No. 3, SEIAA	
2.	1	Copy of SEAC 174th Meeting dated 3rd January 2020	
3.	2	Copy of SEIAA 187th Minutes of Meeting dated 7th February, 2020	

Pune

Date : 16-12-2024

Adv. Aniruddha Kulkarni

Standing Counsel,

Environment and Climate Change Department,

Government of Maharashtra



**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
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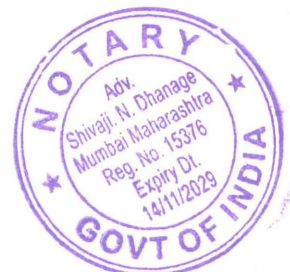
State of Maharashtra & Ors.

... Respondents

**AFFIDAVIT IN REPLY ON BEHALF OF RESPONDENT NO. 3,
SEIAA**

I, Dattatray Suryakant Bhalerao , working as Scientist I, and Deputy Secretary, Environment and Climate Change Department ,Government of Maharashtra , do hereby state on solemn affirmation as under –

I am well conversant with the facts of the present case and I am competent to swear the present affidavit based upon the records available with this office.



1. It is submitted at the very outset that this respondent denies each and every averment made in this appeal which is contrary to and inconsistent with averments made and fact stated in the present reply. It is submitted that nothing stated in the present appeal made him deemed to have been admitted by this respondent unless and until the same has been admitted by this respondent.
2. The present case Challenges the environment clearance dated 2nd March, 2020 granted by this respondent to the respondent no. 2 Godavari Marathwada Irrigation Development Corporation for the Ashti Lift Irrigation Scheme , Taluka Ashti, District Beed.
3. Beed District is the most water scarce area in Western Part of the Marathwada region. The areas lying in Marathwada region of Maharashtra state have no secured source of water and face frequent drought conditions. It is, thus, necessitated to transfer surplus water from Krishna sub basin and adjoining subbasins to this area. The area receives scanty rainfall ranging from 400 mm to 700 mm. Although deep and good fertile soil is available in the command area, lack of adequate irrigation facilities has curtailed agricultural activities. This has prompted the Water Resource Department of Government of Maharashtra enterprise, Godavari Marathwada Irrigation



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Development Corporation (GMIDC) to propose a lift irrigation scheme, so as to make water availability to this drought prone area of Beed District.

4. This project is going to benefit lakhs of people and therefore if any stay is granted or if the impugned EC is quashed and set aside it will affect these people and further aggravate the drought prone conditions in the Beed district. Therefore, it is requested that the present appeal may not be allowed. Government projects are envisaged keeping into consideration future long term requirements. There are a lot of issues which are considered while such projects are conceptualised and implemented. The appellant cannot be said to be an expert in water management and his credentials need to be checked.
5. The appeal suffers from non-joinder of necessary parties as the Ministry of Environment , Forest and Climate Change, Government of India have not been made party respondent in the present case. The Terms of Reference for the present project were granted by the Expert Appraisal Committee , MoEF&CC and they have not been made party respondent. Any grounds regarding TOR and EIA based on that can be answered only by them and not by this respondent. On this ground itself the present appeal is liable to be dismissed.



6. Krishna Marathwada Irrigation Project envisages 3 Lift Irrigation Schemes that are LIS-I, LIS-II, Ashti LIS-III. MoEF&CC have granted EC to the LIS-I and LIS-II. Those have not been challenged by the Appellant. He has challenged the EC granted to only LIS-III.
7. SEAC - 1 considered the project in their 174th meeting held on 3rd January 2020. The deliberations in the meeting are as follows :
- i. Krishna Marathwada Irrigation Project envisages 3 Lift Irrigation Schemes that are LIS-I, LIS-II, Ashti LIS-III.
 - ii. PP submitted their application to the EAC, MoEF&CC as category "A" project. The project was proposed to utilize 23.66 TMC of water from available Krishna sub-basin to provide irrigation facility to 87188 ha. area in Osmanabad District of Maharashtra State. The project was proposed in two parts viz., Lift Irrigation Scheme-I (LIS-I) and Lift Irrigation Scheme – II (LIS-II). The Administrative approval for the scheme was given by GoM vide letter No. 2004/1413(385/04) dated 23.08.2007 for Rs. 2382.05 Cr. for 19 TMC of surplus water for irrigation of 87188 ha area in the Osmanabad District. The project was subsequently revised by including LIS-III i.e.- Ashti Lift Irrigation scheme and the same has been approved by the GoM vide letter dated 27.08.2009 amounting



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to Rs. 4845.05 Cr. for utilization of 23.66 TMC of water and the project was planned for a total 114731 ha. Cultivable Command Area i.e. 87188 ha in Osmanabad District & 27543 ha. in Beed District.

iii. The Lift Irrigation Scheme I &II known as Krishna Marathwada Lift Irrigation Scheme has been granted Environmental Clearance by EAC, MoEF&CC after considering the proposal in its 76th, 82nd and 83rd meeting vide letter No. J-12011/58/2008-IA-I dated 24.06.2015. The Environmental Clearance covers the entire water utilization that is 23.66 TMC including water required for Ashti Lift Irrigation Scheme i.e. LIS-III but Cultivable Command Area of Ashti Lift Irrigation Scheme was not included in the Environmental Clearance.

iv. Therefore, after discussion with the MoEF&CC officials, PP submitted a fresh application to the EAC, MoEF&CC on 02.07.2015 for prior Environment Clearance for LIS-III i.e.- Ashti Lift Irrigation scheme.

8. The proposal was considered in the 85th EAC meeting held on 20-21st July, 2015. The brief of the minutes of the meeting is as below-



- i. "During discussions, the committee observed that the construction work has already been started on the project. The PP mentioned that as the project was originally approved by the GoM as LIS-III of the Krishna Marathwada Project, the construction work was started.
 - ii. The committee noted that a violation has occurred in the project and EAC mentioned that the extant procedure may be followed in the Ministry to deal with/examine such cases at the first instance. The EAC, therefore, mentioned that the case of scoping/ToR clearance for this project cannot be considered at this stage."
9. The proposal was again considered in the 88th EAC meeting held on 26-27th October, 2015. The brief of the minutes of the meeting is as below-
- i. "The PP submitted vide letter No. CE9(WR) A'bad/T-6/camp/Delhi dated 27.10.2015 and also mentioned that Ashti LIS-III was part of Krishna Marathwada Irrigation Project at that time, the work of Ashti LIS-III was also stopped along with LIS-I & LIS-II of the Osmanabad District. The required undertaking/affidavit and resolution No. 54/3 dated 13.06.2014 of Godavari Marathwada Irrigation Development Corporation, Aurangabad was resolved that



Shivaji N. Dhange

violation shall not be repeated in future. Based on MoEF&CC directions, the Department of Environment, GoM wrote to Maharashtra Pollution Control Board to take legal action against the Godavari Marathwada Irrigation Development Corporation. Accordingly, a criminal case had been filed (RCC 21/2015) against the project proponent.

ii. The committee was informed that, the NGT order on violation committee/occurred in the project has been stayed by the Hon'ble Supreme Court in September, 2015. Hence, this project has been considered. The EAC after critically examining all environmental issues, recommended clearance for pre-construction activities with additional ToR points."

iii. As per minutes of 88th EAC meeting the project Proponent obtained ToR letter vide No. J-12011/14/2015 dated 10.12.2015. The project was again considered after the grant of ToR by EAC in 18th EAC meeting held on 27.09.2018. During deliberation the Member Secretary informed the EAC that vide Ministry's letter dated 14.8.2018, Ashti Lift Irrigation Scheme III (Ashti LIS-III) in Beed District of Maharashtra is having cultivable command area (CCA) of



less than 50,000 ha, which is now to be considered in the State level by SEIAA, Maharashtra.

- iv. EAC also noted that, as the present proposal applied online as a separate proposal, but now, it is to be linked with the Krishna Marathwada Irrigation Project as per the revised Administrative approval as one proposal only that is LIS-I, LIS-II and Ashti LIS-III.
- v. During the EAC meeting, it has been opined that release of funds to the Ashti LIS-III would be difficult, if EC is granted separately to this project. Therefore, the PP requested the Ministry for Amendment of ToR stating that it is an integral proposal of Krishna Marathwada Irrigation Scheme. The irrigation technology used for all above cases are the same. Therefore, the Notification dated 14.08.2018 is not applicable.
- vi. After detailed deliberations, the EAC opined that, the case will be considered in the next EAC meeting to decide the applicability of the EIA Notification, 2006 and amendment thereof, whether the present proposal as per the above Notification be appraised at the State level or ToR to be amended so that the proposal can be appraised at the Central level, accordingly the proposal had been

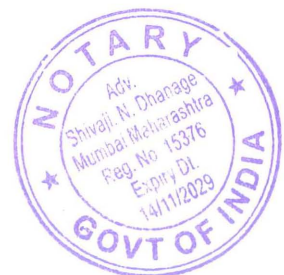


deferred. Before that, the PP will provide a detailed write up on the project along with supporting documents.

10.The proposal was again considered by the EAC in its 20th meeting held on 27.11.2018 wherein Member Secretary, EAC informed the committee vide Ministry's letter dated 14.08.2018, Ashti Lift Irrigation Scheme- LIS-III in Beed District of Maharashtra is having CCA of less than 50,000 ha which is now to be considered in the State level i.e. by SEIAA, Maharashtra.

11.After detailed deliberations, EAC made following observations and sought the additional information from Project Proponent :

- i. The water required for this irrigation project has been proposed to be diverted from river Nira, a tributary to the river Bhima. The work of diversion of water from river Nira (through existing Somanthali and Udhat Barrage) to Bhima basin (existing Ujjani Dam) has already been taken up and vide letter dated 24.02.2015, Ministry has already given exemption for Environmental Clearance. As the work of diversion of water from river Nira also becomes an integral part of KMP consisting of LIS-I,II & III, this portion needs to be included in the whole project and be updated accordingly.



- ii. The EC given to KMIP vide letter dated 24.06.2015 provided that water availability is 23.66 TMC. As the river Bhima is an interstate river, hydrology and water availability of the KMIP be cleared from CWC.
- iii. Compliance to EC conditions of the existing project to be submitted from Regional Office, Nagpur, MoEF&CC.
- iv. No forest area is involved in the project, However, felling of trees from the command area is envisaged for which permission be obtained from the Competent Authority as per the order of Hon'ble High Court, Nagpur Bench.
- v. The project is an eight monthly irrigation project. The cropping pattern proposed consists of perennial crops like sugarcane, horticulture etc. This anomaly is to be clarified.
- vi. The crops in the command area are proposed to be irrigated with a micro irrigation system. The provisions made in respect of delta for irrigation etc., to be made compatible. There will be an increase in the command area in view of adoption of micro irrigation.



12. EAC MoEF&CC again considered the proposal in its 21st meeting held on 28.01.2019. The brief of the minutes of the meeting is as below-

"The PP was represented in the meeting by only an Executive Engineer. The EAC took note of this and desired that senior officers at the appropriate level, viz. Chief Engineer, etc. who are familiar with the project need to attend the meeting to present the proposal and answer the queries of the EAC members. Such officers will be able to make commitments on behalf of the PP, if required, to ensure the compliance of the approved norms.

13. In view of above, the EAC deferred the item and directed that, the officers at the appropriate level, viz. Chief Engineer or above will attend the meeting when the project comes up for appraisal."

14. The proposal was considered in the 163rd meeting of SEAC-1 wherein following decision was taken –

15. Now the Godavari Marathwada Irrigation Development Corporation (GMIDC), Aurangabad submitted MoEF&CC letter No. J-12011/14/2015 –IA-I (R) dated 01.03.2019 through which the said proposal is referred to the State of Maharashtra. Hence, PP applied for



prior Environmental Clearance to the Ashti Lift Irrigation Project – LIS-III as an independent project before SEIAA, Maharashtra.

16. During deliberations, PP informed following facts regarding project :
- i. Environmental Clearance for the LIS-I & LIS- II (Osmanabad District) had been already issued by the MoEF&CC vide letter No. J-12011/58/2008-IA-I dated 24.06.2015
 - ii. Ashti Lift Irrigation Scheme – III (LIS-III) is a part of Krishna Marathwada Lift Irrigation Scheme (KMIP). The administrative approval was obtained from GoM vide resolution No. 2004/1413 (385/04) dated 23.08.2007 for Rs. 2382.50 Crores for 19 TMC water available in Krishna basin. The project was planned for 87188 ha. in Osmanabad District by two lift irrigation schemes.
 - iii. The project was subsequently revised & approved by GoM vide letter dated 27.08.2009 amounting Rs. 4845.05 Crores for utilization of 23.66 TMC water from Ujani reservoir including Ashti LIS – III.
 - iv. The project was planned to be completed in two phases. In the first phase, works related to 7 TMC water only are to be taken up and thereafter work for 16.66 TMC work was planned.



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- v. The project was again re-planned for total irrigation of 1,14,731 ha. i.e. 87188 ha. in Osmanabad District & 27543 ha. in Beed District by three lift irrigation schemes.
- vi. The Ashti Lift Irrigation Scheme – LIS – III envisages lifting of 5.68 TMC water from Ujani reservoir.
- vii. The Ashti Lift Irrigation Scheme- LIS-III proposes to irrigate 27543 ha. area in the Ashti Taluka of Beed District.
17. After detailed deliberations with the PP and their accredited consultant SEAC-1 noted as below :
- i. Godavari Marathwada Irrigation Development Corporation obtained prior Environment Clearance for their schemes LIS-I & LIS-II from the MoEF&CC for 23.66 TMC water use which includes water allotted for Lis-III project.
- ii. After obtaining revised administrative approval from the GoM for the use of 23.66 TMC water including Ashti Lift Irrigation Scheme – LIS-III, Beed, PP applied to MoEF&CC for prior Environmental Clearance for LIS-III project..
- iii. During deliberations in the EAC meetings, PP informed the committee that the work of LIS-III had already started as GoM had

do.



approved the scheme vide revised administrative approval in the year 2009.

- iv. EAC noted the violation and sent back a proposal to the Ministry for further necessary action.
- v. MoEF&CC wrote to the Environment Department, GoM to take appropriate action against the PP in view of identified violations.
- vi. Environment Department, GoM directed Maharashtra Pollution Control Board (MPCB) to take credible action against the PP that is GMIDC. Subsequently MPCB filed a criminal case against the PP as per procedure stipulated by the MoEF&CC at that time.
- vii. PP submitted the affidavit from the board of directors of the GMIDC through their resolution that the violation will not be repeated.
- viii. The same was presented before the EAC, after going through all the documents and requirements EAC decided to grant ToR to the PP for pre-construction activities. The ToR letter was issued by the Ministry on 10.12.2015.
- ix. The proposal was lastly considered on 28.01.2019 and was deferred directing PP to ensure presence of a senior official at the

SO.



appropriate level, viz, Chief Engineer or above will attend the meeting when the project will come up for appraisal.

x. Now, PP submitted MoEF&CC letter No. J-12011/14/2015 – IA-I(R) dated 01.03.2019 through which the said proposal is referred to the State of Maharashtra by the MoEF&CC.

xi. Hence, SEAC-1 considered the proposal in the meeting.

xii. In view of above facts and circumstances of the case as presented by the PP, SEAC-1 is of the view that, the said proposal of LIS-III, Taluka Ashthi, Dist. Beed may be considered as a separate proposal [Environmental Clearance for the LIS-I & LIS- II (Osmanabad District) had been already issued by the MoEF&CC vide letter No. J-12011/58/2008-IA-I dated 24.06.2015] as the Cultivable Command Area of the project is less than 50,0000 ha. falls under category “B” of the EIA Notification,2006 amended on 14.08.2018.

18.Hence, SEAC-1 decided to refer the matter to the SEIAA for confirmation of the above view or otherwise suitable guidance in the matter :



- i. The proposal was considered in the 167th meeting of SEAC-1 held on 11.07.2019 wherein following decision was taken,
- ii. SEIAA considered the proposal in their 168th meeting held on 29.05.2019 wherein following decision was taken,
- iii. "SEAC-1 decided to refer the matter to the SEIAA for confirmation of the category. During discussion, PP stated that vide MoEF&CC letter No. J-12011/14/2015-IA-I(R) dated 01.03.2019 through which the said proposal is referred to the State of Maharashtra by the MoEF&CC & also
- iv. The Cultivable Command Area of the project is less than 50000 Ha. falls under category "B"
- v. SEIAA decided to refer back the proposal to SEAC and inform to consider the proposal under category "B" of the EIA Notification,2006"
- vi. In view of above directions from the SEIAA, SEAC-1 consider the proposal as category "B"
- vii. During deliberations, it was brought to the notice of the SEAC-1 that,



viii. The total Cultivable Command Area under LIS-III is 35,647 Ha. and total water requirement is 5.68 TMC. As of now the MWRRRA has granted permission for lifting of 1.68 TMC water from Ujani Dam back water for which the Cultivable Command Area is 10,184 Ha.

ix. PP to revise the proposal for Environmental Clearance limited to the water lifting permission granted by the MWRRRA for LIS-III project. Accordingly, PP to prepare and submit revised information as mentioned above in the Form-I/II, Consolidated Statement, EIA/EMP, Presentation etc.

x. PP also to submit point wise compliance of the Standard ToR conditions and additional ToR points granted by EAC, MoEF&CC.

xi. Hence, SEAC-1 decided to defer the proposal till submission of revised information.

19. The proposal was considered in the 167th A meeting on 01.08.2019 wherein the proposal was deferred till submission of compliance of following points:

i. PP also to upload following documents and ensure that there is uniformity of information in all the documents :



- a. PP to make necessary changes in the Consolidated Statement as per sanctions/permissions obtained for water lifting.
- b. Revised Form - I & II.
- c. All related drawings and map duly authorized by Competent Authority.
- d. Revised EIA/EMP report.
- e. Now PP submitted compliance of above points.

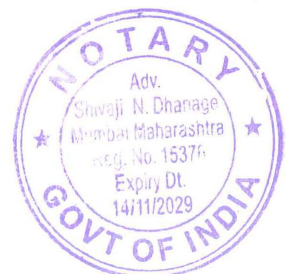
20. After submission of application and copy of letter received from the MoEF&CC, State Expert Appraisal Committee – 1 (SEAC-1) considered the proposal in 163rd meeting and decided to seek the guidance from the SEIAA, Maharashtra in the matter whether to consider the proposal under category 'B' of the EIA Notification, 2006.

21. SEIAA, Maharashtra considered the proposal in their 167th meeting held on 29.05.2019 and directed as below :

- i. "SEIAA decided to refer back the proposal to SEAC-1 and inform them to consider the proposal under category 'B' of the EIA Notification, 2006."



- ii. As directed by the SEIAA, SEAC-1 deliberated the proposal in 167th & 167th 'A' meetings held on 11.07.2019 and 01.08.2019.
- iii. In the 174th meeting of the SEAC-1 PP informed that, they have submitted compliance of the points raised during earlier meetings and also submitted additional information in respect of the damage assessment and remediation plan to be followed as a part of Environmental Management Plan. The brief of the same is as below:
- a. PP proposes to plant 27545 indigenous trees in the FRL of the proposed project for which PP allocated Rs. 142.81 Lakhs. The activity will be carried out in consultation with the Social Forestry Department.
- b. PP proposes to dedicate funds of Rs. 15 Lakhs for air pollution control measures and Rs. 25 Lakhs for noise pollution control measures.
- c. PP also proposes allocation of funds Rs. 2757.03 Lakhs for various community augmentation facilities in the villages Khuntephal and Kumbhephal .
- d. PP proposes to undertake various activities related to water conservation, Environment and Sanitation such as provision of



sewerage line and STP, Solid Waste Management program in the village Dhanora, Kada and Loni Pimple. These activities will be implemented in coordination with the Local Bodies like Zilla Parishad & Gram Panchayat under overall supervision of the District Collector.

22. In addition to the above, PP proposes to implement a Corporate Environmental Responsibility plan of Rs. 5.23 Cr. in consultation with the District Authority as per OM issued by MoEF&CC dated 01.05.2018. PP also proposes to implement Environment Management plan as below:

- i. During the Construction phase - Rs. 37.50 Lakhs as capital cost & Rs. 12.33 Lakhs as recurring cost.
- ii. During Operation Phase – Rs. 7340.86 Lakhs as capital cost and Rs. 20.16 as recurring cost.

23. Decision: After detailed deliberations with the PP and their accredited consultant SEAC-1 decided to recommend the proposal to the SEIAA for Environmental Clearance, limited to the activities as approved in the ToR issued by MoEF&CC vide letter No. J-12011/14/2005 dated 10.12.2015 subject to the following conditions.



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24. Specific Conditions by SEAC:

- i. PP to obtain all requisite permissions /approvals from the MWRRA and other Statutory Authorities before commencement of the project. It is to be noted that, the total CCA area under LIS-III is 35647 Ha., and total water requirement is 5.68 TMC. However, MWRRA has granted permission for lifting of 1.68 TMC water from Ujjani Dam back water for which CCA will be limited to 10.48 Ha.
- ii. PP to obtain prior permission from the competent Authority before cutting the trees on site and undertake necessary compensatory tree plantation.
- iii. PP to take utmost care to reduce air & noise pollution by adopting standard procedures to control or mitigate the air and noise pollution.
- iv. PP to ensure that the excavated material is stored on a pre designated place and no nuisance is created to the flora and fauna in the vicinity.
- v. PP to ensure adequate ecological flow of water downstream of the river.





- vi. PP to identify the potential sources of the water pollution in the tank from nearby habitation and provide an adequate treatment system like STP for entering water in the storage tank from the CER and EMP funds to control the water borne diseases.
- vii. PP to explore possibility of using new and renewable energy sources like solar, wind etc. for lifting of water from Ujjani dam to the proposed storage tanks. This measure may help to enhance the sustainability of the lift irrigation project.
- viii. PP may explore the possibility of providing water for irrigation purposes only through micro irrigation systems like drip and sprinklers

Copy of SEAC 174th Meeting dated 3rd January 2020 is marked as **Annexure 1.**

25. SEIAA considered the proposal in their 187th Meeting dated 7th February, 2020 and deliberated on the following -

- i. After submission of application and copy of letter received from the MoEF&CC, State Expert Appraisal Committee – 1 (SEAC-1) considered the proposal in 163rd meeting and decided to seek the guidance from the SEIAA, Maharashtra in the matter whether to



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consider the proposal under category 'B' of the EIA Notification,2006.

ii. SEIAA, Maharashtra considered the proposal in their 167th meeting held on 29.05.2019 and directed as below,

iii. "SEIAA decided to refer back the proposal to SEAC-1 and inform them to consider the proposal under category 'B' of the EIA Notification, 2006."

iv. As directed by the SEIAA, SEAC-1 deliberated the proposal in 167th & 167th 'A' meetings held on 11.07.2019 and 01.08.2019.

v. In the 174th meeting of the SEAC-1 PP informed that, they have submitted compliance of the points raised during earlier meetings and also submitted additional information in respect of the damage assessment and remediation plan to be followed as a part of Environmental Management Plan. The brief of the same is as below :

a. PP proposes to plant 27545 indigenous trees in the FRL of the proposed project for which PP allocated Rs. 142.81 Lakhs. The activity will be carried out in consultation with the Social Forestry Department.



- b. PP proposes to dedicate funds of Rs. 15 Lakhs for air pollution control measures and Rs. 25 Lakhs for noise pollution control measures.
- c. PP also proposes allocation of funds Rs. 2757.03 Lakhs for various community augmentation facilities in the village Khuntephal and Kumbhephal .
- d. PP proposes to undertake various activities related to water conservation, Environment and Sanitation such as provision of sewerage line and STP, Solid Waste Management program in the village Dhanora, Kada and Loni Pimple. These activities will be implemented in coordination with the Local Bodies like Zilla Parishad & Gram Panchayat under overall supervision of the District Collector.
- vi. In addition to the above, PP proposes to implement the Corporate Environmental Responsibility plan of Rs. 5.23 Cr. in consultation with the District Authority as per OM issued by MoEF&CC dated 01.05.2018. PP also proposes to implement Environment Management plan as below :



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- a. **During the Construction phase** - Rs. 37.50 Lakhs as capital cost & Rs. 12.33 Lakhs as recurring cost.
- b. **During Operation Phase** – Rs. 7340.86 Lakhs as capital cost and Rs. 20.16 as recurring cost.
- vii. Decision: After detailed deliberations with the PP and their accredited consultant SEAC-1 decided to recommend the proposal to the SEIAA for Environmental Clearance, limited to the activities as approved in the ToR issued by MoEF&CC vide letter No. J-12011/14/2005 dated 10.12.2015 subject to the following conditions.
- viii. Specific Conditions by SEAC:
- a. PP to ensure that the CER plan gets approved from the Municipal Commissioner/District Collector.
- b. PP to ensure to comply with the conditions stipulated in the Office Memorandum issued by MoEF& CC dated 9th August, 2018.

Copy of SEIAA 187th Minutes of Meeting dated 7th February, 2020 is marked and annexed as **Annexure 2**.

26. Based on the above conditions, SEIAA has granted the impugned EC.

27. Now this respondent will give parawise reply to the appeal. Para number I, II, and III require no comments.



28. Para no. IV talks about non availability of water in light of the award of Krishna Water Dispute Tribunal. In response it is stated that 7 TMC of water from Polavaram Project has been diverted for the present lift irrigation scheme - LIS I,II,III. MWRRA has granted permission for the lifting of 1.68 TMC water from Ujjani Dam back water for which the cultivable command area is 10.48 Ha. This has been mentioned SEAC and SEIAA Minutes as referred above.

29. Para no. 1 to 4 requires no comments.

30. Para no. 5 A to D may kindly be answered by MoEF&CC. In reply to 5 E and F it is stated that SEAC and SEIAA have done detailed scrutiny as mandated by the EIA notification. SEAC had pointed out the non availability of permission from MWRRA and sought a revised proposal. As stated above the MWRRA has granted permission for the lifting of 1.68 TMC water from Ujjani Dam back water for which the cultivable command area is 10.48 Ha. The impugned EC has been granted based on the information submitted by PP. Detailed deliberations have taken place in the SEAC and SEIAA Meetings as has been described in detail above.

31. Para no. 6 to 15 no comments are required to be given.



32. Para no. 16 and 17 talks about TOR para 7 impact prediction and mitigation measure mandates that changes in the hydraulic regime and downstream flow, runoff discharge , sedimentation , aspects of water environment are not relevant in the present case as this is not a dam or river valley project, this is lift irrigation project and therefore the above requirements are not relevant and related to the current project.

33. Para no. 18 talks about TOR para 9 , environment management plan. Allegations are made the EIA report does not contain any Catchment Area Treatment plan, Compensatory Afforestation , Biodiversity and Wildlife Conservation Plan , Reservoir Rim Treatment Plant , Quarry Restoration Plan , Water and Air Quality and Noise Management Plan , Mitigating measure for impacts due to blasting , Groundwater Management Plan , Public Health delivery plan, local area development plan , Energy conservation measures, etc., it is submitted that no forest land is involved in the current project and hence no Compensatory Afforestation , Biodiversity and Wildlife conservation plan is necessary.

34. Ambient Air Quality monitoring and its results is given in para 3.6, Ambient Noise monitoring and its results are given in para 3.7, Water Quality Analysis and its results is given in para 3.8, Soil



42. With respect to para no 31 to 33 Social impact of the project, it is submitted that detailed assessment and study regarding the same has been made in para 3.12.2, Social impact assessment detailed study is made in para 4.4, Rehabilitation and resettlement plan for project affected persons is given in detail in para 9.4 of the EIA report.

43. In para no. 34 to 48 , non application of mind by SEAC in appraisal process has been alleged. It is submitted that the updated EIA report was prepared in December 2019 and based on it SEAC has done through appraisal of the project, details of the same are given in the minutes which are given in detail above and not reproduced here to avoid repetition.

44. Para 49 to 52 talks about the alleged failure of SEIAA to incorporate conditions imposed by SEAC, it is submitted that there is a typographical error in the SEAC condition, instead of 10.48 Ha it should have been 10,184 Ha . This has even been reflected at page 30 of the EIA report, last line in the chronology of Environment clearance. The GMIDC should apply for correction of the typographical error.

45. Para 53 and 54 alleges that the SEAC minutes doesn't indicate that there has been consideration of existing sub-judice matters regarding



the interstate dispute relating to utilization of water of river Krishna between Maharashtra, Karnataka and Andhra Pradesh. SEAC appraises an application and SEIAA grants an EC based on the information submitted by a PP.

46.All the grounds from A to M have already been answered above and hence no separate explanation is required to be repeated over here.

47.In the light of the above submissions and considering the vital importance of the project to the public at large, it is prayed that this appeal may kindly be rejected and no relief of quashing and setting aside of the EC may kindly be granted.

48.I crave leave to file any additional reply as and when required. In light of the above submissions, it is respectfully prayed that Government of Maharashtra shall abide by any orders and directions issued by the Hon'ble Tribunal.

Whatever is stated above is true and correct to the best of my knowledge, ability and belief and I affirm it to be true.

Mumbai

Date 13/12/2024

Dattatray Suryakant Bhalerao
Scientist-I & Deputy Secretary,
Environment & CC Department,
Government of Maharashtra

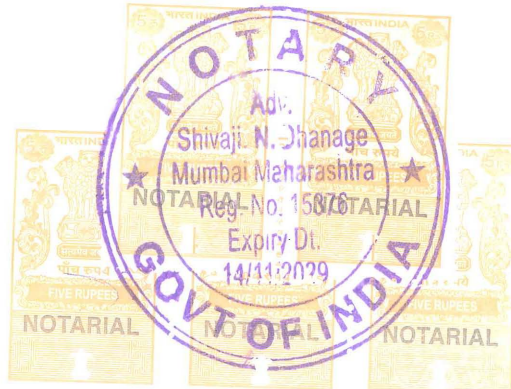


VERIFICATION

I, Dattatray Surayakant Bhalerao, Scientist-I & Deputy Secretary, Environment and Climate Change Department, Government of Maharashtra, having my office address at room no. 217, 2nd floor, Mantralaya, Mumbai – 400 032 do hereby verify and declare that the statements made in the aforesaid paras are true and correct to the best of my knowledge and information and I believe the same to be true and that no material is has been concealed therefrom.

Solemnly affirmed on this 13th day of December, 2024 at Mumbai.

Dattatray Suryakant Bhalerao
Scientist-I & Deputy Secretary,
Environment & CC Department,
Government of Maharashtra



BEFORE ME

Adv. S. N. Dhanage
Notary Govt. of India
Regd. No. 15376, MUMBAI (MS)
404-405, 4th Floor, Davar House,
197/199, Near Central Camera Bldg.,
D. N. Road, Fort, Mumbai - 400001.
Mob.: 8591897834

NOTED & REGISTERED
Page No. 75 St. No. 615
Date: 13 DEC 2024

174th Meeting of State Level Expert Appraisal Committee (SEAC-1)



SEAC Meeting number: 174th - Day-2 Meeting Date January 3, 2020

Subject: Environment Clearance for Ashti Lift Irrigation Scheme, Tal- Ashti, Dist- Beed , Maharashtra

Is a Violation Case: No

1.Name of Project	Ashti Lift Irrigation Scheme, Tal- Ashti, Dist- Beed , Maharashtra
2.Type of institution	Government
3.Name of Project Proponent	Executive Engineer, Nandur Madhmeshwar Canal Div., No. 2, GMIDC, Aurangabad
4.Name of Consultant	Ultratech Environmental Consultancy & Laboratory
5.Type of project	Irrigation Project ,CCA: 35647 ha & ICA: 27543 ha.
6.New project/expansion in existing project/modernization/diversification in existing project	New
7.If expansion/diversification, whether environmental clearance has been obtained for existing project	NA
8.Location of the project	Tal ; Ashti Dist Beed
9.Taluka	Ashti
10.Village	NA
Correspondence Name:	Nandur Madhmeshwar Canal Div., No. 2
Room Number:	NA
Floor:	NA
Building Name:	NA
Road/Street Name:	NA
Locality:	Vaijapur,HQ: Walmi
City:	Aurangabad
11.Whether in Corporation / Municipal / other area	Irrigate 27543 ha area of Ashti Taluka of Beed District
12.IOD/IOA/Concession/Plan Approval Number	NA IOD/IOA/Concession/Plan Approval Number: GOM. resolution no. KM-0709/ (437/2009), M.P. 1 dt. 27-8-2009 Approved Built-up Area:
13.Note on the initiated work (If applicable)	Initiated the work of Kuntephal Storage Tank
14.LOI / NOC / IOD from MHADA/ Other approvals (If applicable)	Not applicable
15.Total Plot Area (sq. m.)	Not applicable
16.Deductions	Not applicable
17.Net Plot area	Not applicable
18 (a).Proposed Built-up Area (FSI & Non-FSI)	a) FSI area (sq. m.): Not applicable b) Non FSI area (sq. m.): Not applicable c) Total BUA area (sq. m.):
18 (b).Approved Built up area as per DCR	Approved FSI area (sq. m.): Not applicable Approved Non FSI area (sq. m.): Not applicable Date of Approval: 27-08-2009
19.Total ground coverage (m2)	Not applicable
20.Ground-coverage Percentage (%) (Note: Percentage of plot not open to sky)	Not applicable
21.Estimated cost of the project	10460000000

22.Number of buildings & its configuration

 Abhay Pimparkar (Secretary SEAC-I)	SEAC Meeting No: 174th - Day-2 Meeting Date: January 3, 2020 (SEIAA- STATEMENT-0000003090) SEAC-MINUTES-0000005246	Page 1 of 16	 Name: Dr. Umakant Gangotree Dangat Shri Umakant Dangat (Chairman SEAC-I)
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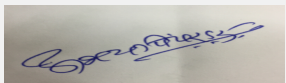
Serial number	Building Name & number	Number of floors	Height of the building (Mtrs)
1	Not applicable	Not applicable	Not applicable
23.Number of tenants and shops	Not applicable		
24.Number of expected residents / users	Not applicable		
25.Tenant density per hectare	Not applicable		
26.Height of the building(s)			
27.Right of way (Width of the road from the nearest fire station to the proposed building(s))	Not applicable		
28.Turning radius for easy access of fire tender movement from all around the building excluding the width for the plantation	Not applicable		
29.Existing structure (s) if any	Not applicable		
30.Details of the demolition with disposal (If applicable)	Not applicable		

31.Production Details

Serial Number	Product	Existing (MT/M)	Proposed (MT/M)	Total (MT/M)
1	Not applicable	Not applicable	Not applicable	Not applicable


32.Total Water Requirement

Dry season:	Source of water	Ujani Reservoir
	Fresh water (CMD):	5.68 TMC
	Recycled water - Flushing (CMD):	Not applicable
	Recycled water - Gardening (CMD):	Not applicable
	Swimming pool make up (Cum):	Not applicable
	Total Water Requirement (CMD) :	5.68 TMC
	Fire fighting - Underground water tank(CMD):	Not applicable
	Fire fighting - Overhead water tank(CMD):	Not applicable
	Excess treated water	Not applicable


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Wet season:	Source of water	Not applicable
	Fresh water (CMD):	Not applicable
	Recycled water - Flushing (CMD):	Not applicable
	Recycled water - Gardening (CMD):	Not applicable
	Swimming pool make up (Cum):	Not applicable
	Total Water Requirement (CMD) :	Not applicable
	Fire fighting - Underground water tank(CMD):	Not applicable
	Fire fighting - Overhead water tank(CMD):	Not applicable
	Excess treated water	Not applicable
Details of Swimming pool (If any)	Not applicable	


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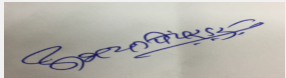
33.Details of Total water consumed

Particulars	Consumption (CMD)			Loss (CMD)			Effluent (CMD)		
	Existing	Proposed	Total	Existing	Proposed	Total	Existing	Proposed	Total
Domestic	NA	5.68 TMC	5.68 TMC	NA	NA	NA	NA	NA	NA

34.Rain Water Harvesting (RWH)	Level of the Ground water table:	Not applicable
	Size and no of RWH tank(s) and Quantity:	Not applicable
	Location of the RWH tank(s):	Not applicable
	Quantity of recharge pits:	Not applicable
	Size of recharge pits :	Not applicable
	Budgetary allocation (Capital cost) :	Not applicable
	Budgetary allocation (O & M cost) :	Not applicable
	Details of UGT tanks if any :	Not applicable


35.Storm water drainage	Natural water drainage pattern:	Not applicable
	Quantity of storm water:	Not applicable
	Size of SWD:	Not applicable

Sewage and Waste water	Sewage generation in KLD:	Not applicable
	STP technology:	Not applicable
	Capacity of STP (CMD):	Not applicable
	Location & area of the STP:	Not applicable
	Budgetary allocation (Capital cost):	Not applicable
	Budgetary allocation (O & M cost):	Not applicable


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36.Solid waste Management

Waste generation in the Pre Construction and Construction phase:	Waste generation:	28,68,506 Cum
	Disposal of the construction waste debris:	2514624 Cum waste will be used for Hearting Zone, C.O.T. Filling & Casing Material
Waste generation in the operation Phase:	Dry waste:	Not Any
	Wet waste:	Not Any
	Hazardous waste:	Not Any
	Biomedical waste (If applicable):	Not Any
	STP Sludge (Dry sludge):	Not Any
	Others if any:	Not Any
Mode of Disposal of waste:	Dry waste:	Not Any
	Wet waste:	Not Any
	Hazardous waste:	Not Any
	Biomedical waste (If applicable):	Not Any
	STP Sludge (Dry sludge):	Not Any
	Others if any:	Not Any
Area requirement:	Location(s):	Not applicable
	Area for the storage of waste & other material:	Not applicable
	Area for machinery:	Not applicable
Budgetary allocation (Capital cost and O&M cost):	Capital cost:	Not applicable
	O & M cost:	Not applicable


37.Effluent Charecterestics

Serial Number	Parameters	Unit	Inlet Effluent Charecterestics	Outlet Effluent Charecterestics	Effluent discharge standards (MPCB)
1	Not applicable	Not applicable	Not applicable	Not applicable	Not applicable
Amount of effluent generation (CMD):		Not applicable			
Capacity of the ETP:		Not applicable			
Amount of treated effluent recycled :		Not applicable			
Amount of water send to the CETP:		Not applicable			
Membership of CETP (if require):		Not applicable			
Note on ETP technology to be used		Not applicable			
Disposal of the ETP sludge		Not applicable			



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38.Hazardous Waste Details							
Serial Number	Description	Cat	UOM	Existing	Proposed	Total	Method of Disposal
1	Not any	Not any	Not any	Not any	Not any	Not any	Not any
39.Stacks emission Details							
Serial Number	Section & units	Fuel Used with Quantity	Stack No.	Height from ground level (m)	Internal diameter (m)	Temp. of Exhaust Gases	
1	Not any	Not any	Not any	Not any	Not any	Not any	
40.Details of Fuel to be used							
Serial Number	Type of Fuel	Existing	Proposed	Total			
1	Not any	Not any	Not any	Not any			
41.Source of Fuel		Not any					
42.Mode of Transportation of fuel to site		Not any					
43.Green Belt Development		Total RG area :	Plantations along FRL, Approach Roads & Plantation d/s of storage tank				
		No of trees to be cut :	1200				
		Number of trees to be planted :	6000				
		List of proposed native trees :	Aegle marmelos, Anthocephalus indicus, Bauhinia variegata, Cassia fistula, Erythrina suberosa, Ficus bengalensis, Polyalthia longifolia, Syzygium cumini etc				
		Timeline for completion of plantation :	Within in 5 year				
44.Number and list of trees species to be planted in the ground							
Serial Number	Name of the plant	Common Name	Quantity	Characteristics & ecological importance			
1	Not applicable	Not applicable	Not applicable	Not applicable			
45.Total quantity of plants on ground							
46.Number and list of shrubs and bushes species to be planted in the podium RG:							
Serial Number	Name	C/C Distance	Area m2				
1	Not applicable	Not applicable	Not applicable				


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47. Energy

Power requirement:	Source of power supply :	Maharashtra State Electricity Distribution Corporation Limited (MSEDCL)
	During Construction Phase: (Demand Load)	Not any
	DG set as Power back-up during construction phase	Not any
	During Operation phase (Connected load):	67050 KW
	During Operation phase (Demand load):	67050 KW
	Transformer:	Not any
	DG set as Power back-up during operation phase:	Not any
	Fuel used:	Not any
	Details of high tension line passing through the plot if any:	Not any

48. Energy saving by non-conventional method:

Not any

49. Detail calculations & % of saving:

Serial Number	Energy Conservation Measures	Saving %
1	Not any	Not any

50. Details of pollution control Systems


Source	Existing pollution control system	Proposed to be installed
Not any	Not any	Not any

Budgetary allocation (Capital cost and O&M cost):	Capital cost:	Not any
	O & M cost:	Not any

51. Environmental Management plan Budgetary Allocation

a) Construction phase (with Break-up):


Serial Number	Attributes	Parameter	Total Cost per annum (Rs. In Lacs)
1	Ambient Air Quality	PM10, Pm2.5, SO2 & Nox	2.0
2	Water Quality	Physical, Chemical and Bacteriological parameters	2.5
3	Noise Level	Sound Level	1.0
4	Ecology and Biodiversity	Flora & Fauna	2.0



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5	Occupational Health	PPE, health checkups, camps, first aid kit	1.5
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b) Operation Phase (with Break-up):

Serial Number	Component	Description	Capital cost Rs. In Lacs	Operational and Maintenance cost (Rs. in Lacs/yr)
1	Meteorology	Rainfall and evaporation	5.0	-
2	Water Quality	Six Monthly : Physical, Chemical and Bacteriological parameters	0.0	10.00
3	Ecology	Flora & Fauna	0.0	20.00
4	Soil Quality	hysical & Chemical parameters	0.00	20.00
5	Greenbelt development	Plantation and O&M	188.00	1.0
6	Command Area Development Plan	Land work	3305.00	0.0
7	R & R Plan	Rehabilitation and resettlement work	33144.00	0.0

51.Storage of chemicals (inflammable/explosive/hazardous/toxic substances)


Description	Status	Location	Storage Capacity in MT	Maximum Quantity of Storage at any point of time in MT	Consumption / Month in MT	Source of Supply	Means of transportation
Not Applicable	Not Applicable	Not Applicable	Not Applicable	Not Applicable	Not Applicable	Not Applicable	Not Applicable

52.Any Other Information

No Information Available

53.Traffic Management

Nos. of the junction to the main road & design of confluence:	Not Applicable
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Parking details:	Number and area of basement:	Not Applicable
	Number and area of podia:	Not Applicable
	Total Parking area:	Not Applicable
	Area per car:	Not Applicable
	Area per car:	Not Applicable
	Number of 2-Wheelers as approved by competent authority:	Not Applicable
	Number of 4-Wheelers as approved by competent authority:	Not Applicable
	Public Transport:	Not Applicable
	Width of all Internal roads (m):	Not Applicable

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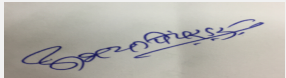
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	CRZ/ RRZ clearance obtain, if any:	Not Applicable
	Distance from Protected Areas / Critically Polluted areas / Eco-sensitive areas/ inter-State boundaries	Not Applicable
	Category as per schedule of EIA Notification sheet	1 (C) B
	Court cases pending if any	Not any
	Other Relevant Informations	Not any
	Have you previously submitted Application online on MOEF Website.	Yes
	Date of online submission	01-08-2018

SEAC DISCUSSION ON ENVIRONMENTAL ASPECTS

Environmental Impacts of the project	PP submitted EIA report to the committee. Various aspects of the Environment are discussed in the report. PP has conducted base line data collection for Air, Water, Soil & Noise parameters as per EIA Notification, 2006 amended from time to time.
Water Budget	PP submitted water budget calculations in the EIA report and also indicated water requirement at Sr. No 33 of the Consolidated Statement.
Waste Water Treatment	PP to provide adequate treatment facility for the domestic waste water so as to achieve prescribed standards.
Drainage pattern of the project	Pp considered the contour levels in design of the projects.
Ground water parameters	Not Applicable
Solid Waste Management	PP to collect and dispose all solid waste as per prevailing rules.
Air Quality & Noise Level issues	As per data submitted by PP, Air Quality and Noise parameters are within the prescribed limits at project site.
Energy Management	The energy demand will be 67050 KW which will be supplied by MSEDCL.
Traffic circulation system and risk assessment	PP proposes to provide minimum six meter wide roads with nine meter turning radius.
Landscape Plan	PP proposes to plant trees in the FRL area.
Disaster management system and risk assessment	PP prepared Disaster Management Plan.
Socioeconomic impact assessment	PP has carried out socio economic impact study and included in the EIA report.
Environmental Management Plan	PP proposes to implement Environment Management plan as - During Construction phase - Rs. 37.50 Lakhs as capital cost & Rs. 12.33 Lakhs as recurring cost. During Operation Phase - Rs. 7340.86 Lakhs as capital cost and Rs. 20.16 as recurring cost.
Any other issues related to environmental sustainability	PP shall ensure that, land required for the proposed project is acquired and possession taken only after payment of compensation to the landholders as per the provisions of the Right to Fair Compensation and Transparency in land acquisition, rehabilitation and resettlement Act, 2013.



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Krishna Marathwada Irrigation Project envisages 3 Lift Irrigation Schemes that is LIS-I, LIS-II, Ashti LIS-III.

PP submitted their application to the EAC, MoEF&CC as category "A" project. The project was proposed to utilize 23.66 TMC of water from available Krishna sub-basin to provide irrigation facility to 87188 ha. area in Osmanabad District of Maharashtra State. The project was proposed in two parts viz. Lift Irrigation Scheme-I (LIS-I) and Lift Irrigation Scheme - II (LIS-II). The Administrative approval for the scheme was given by GoM vide letter No. 2004/1413(385/04) dated 23.08.2007 for Rs. 2382.05 Cr. for 19 TMC of surplus water for irrigation of 87188 ha area in the Osmanabad District. The project was subsequently revised by including LIS-III i.e. Ashti Lift Irrigation scheme and same has approved by the GoM vide letter dated 27.08.2009 amounting to Rs. 4845.05 Cr. for utilization of 23.66 TMC of water and the project was planned for total 114731 ha. Culturable Command Area i.e. 87188 ha in Osmanabad District & 27543 ha. in Beed District.

The Lift Irrigation Scheme I & II known as Krishna Marathwada Lift Irrigation Scheme has been granted Environmental Clearance by EAC, MoEF&CC after considering the proposal in its 76th, 82nd and 83rd meeting vide letter No. J-12011/58/2008-IA-I dated 24.06.2015. The Environmental Clearance covers the entire water utilization that is 23.66 TMC including water required for Ashti Lift Irrigation Scheme i.e. LIS-III but Culturable Command Area of Ashti Lift Irrigation Scheme was not included in the Environmental Clearance.

Therefore, after discussion with the MoEF&CC officials, PP submitted fresh application to the EAC, MoEF&CC on 02.07.2015 for prior Environment Clearance for LIS-III i.e. Ashti Lift Irrigation scheme. The proposal was considered in 85th EAC meeting held on 20-21st July, 2015. The brief of the minutes of the meeting is as below-

"During discussions, the committee observed that the construction work has already been started on the project. The PP mentioned that as the project was originally approved by the GoM as LIS-III of the Krishna Marathwada Project, the construction work was started.

The committee noted that, a violation has been occurred in the project and EAC mentioned that the extent procedure may be followed in the Ministry to deal with/examine such cases at the first instance....

The EAC, therefore mentioned that the case of scoping/ToR clearance for this project cannot be considered at this stage."

The proposal was again considered in 88th EAC meeting held on 26-27th October, 2015. The brief of the minutes of the meeting is as below-

"The PP submitted vide letter No. CE9(WR) A/bad/T-6/camp/Delhi dated 27.10.2015 and also mentioned that Ashti LIS-III was part of Krishna Marathwada Irrigation Project at that time, the work of Ashti LIS-III was also stopped along with LIS-I & LIS-II of the Osmanabad District. The required undertaking/affidavit and resolution No. 54/G dated 13.06.2014 of Godavari Marathwada Irrigation Development Corporation, Aurangabad was resolved that violation shall not be repeated in future. Based on MoEF&CC directions Department of Environment, GoM wrote to Maharashtra Pollution Control Board to take legal action against the Godavari Marathwada Irrigation Development Corporation. Accordingly criminal case had been filed (RCC 21/2015) against the project proponent.

The committee was informed that, the NGT order on violation committee/occurred in the project has been stayed by the Hon'ble Supreme Court in September, 2015. Hence, this project has been considered. The EAC after critically examining all environmental issues, recommended clearance for pre-construction activities with additional ToR points....

As per minutes of 88th EAC meeting the project Proponent obtained ToR letter vide No. J-12011/14/2015 dated 10.12.2015. The project was again considered after the grant of ToR by EAC in 18th EAC meeting held on 27.09.2018. During deliberation the Member Secretary informed the EAC that vide Ministry's letter dated 14.8.2018, Ashti Lift Irrigation Scheme III (Ashti LIS-III) in Beed District of Maharashtra is having culturable command area (CCA) of less than 50,000 ha, which is now to be considered in the State level by SEIAA, Maharashtra.

EAC also noted that, as the present proposal applied online as a separate proposal, but now, it is to be linked with the Krishna Marathwada Irrigation Project as per the revised Administrative approval as one proposal only that is LIS-I, LIS-II and Ashti LIS-III.

During the EAC meeting, it has been opined that release of funds to the Ashti LIS-III would be difficult, if EC is granted separately to this project. Therefore, the PP requested to the Ministry for Amendment of ToR stating that, it is an integral proposal of Krishna Marathwada Irrigation Scheme. The irrigation technology used for all above cases are same. Therefore, the Notification dated 14.08.2018 is not applicable.

After detailed deliberations, the EAC opined that, the case will be considered in the next EAC meeting to decide the applicability of the EIA Notification, 2006 and amendment thereof, whether the present proposal as per the above Notification be appraised at the State level or ToR to be amended so that the proposal can be appraised at the Central level, accordingly the proposal had been deferred. Before that, the PP will provide a detailed write up on the project along with supporting documents.

The proposal was again considered by the EAC in its 20th meeting held on 27.11.2018 wherein Member Secretary, EAC informed the committee vide Ministry's letter dated 14.08.2018, Ashti Lift Irrigation Scheme- LIS-III in Beed District of Maharashtra is having CCA of less than 50,000 ha which is now to be considered in the State level i.e. by SEIAA, Maharashtra.

After detailed deliberations, EAC made following observations and sought the additional information from Project Proponent.

- The water required for this irrigation project has been proposed to be diverted from river Nira, a tributary to the river Bhima. The work of diversion of water from river Nira (through existing Somanthali and Udhat Barrage) to Bhima basin (existing Ujani Dam) has already been taken up and vide letter dated 24.02.2015, Ministry has already given exemption for Environmental Clearance. As the work of diversion of water from river Nira also becomes integral part of KMP consisting of LIS-I, II & III, this portion needs to be included in the whole project and be updated accordingly.
- The EC given to KMP vide letter dated 24.06.2015 provided that water availability is 23.66 TMC. As the river Bhima is an interstate river, hydrology and water availability of the KMP be cleared from CWC.
- Compliance to EC conditions of the existing project to be submitted from Regional Office, Nagpur, MoEF&CC.
- No forest area is involved in the project. However, felling of trees from the command area is envisaged for which permission be obtained from the Competent Authority as per the order of Hon'ble High Court, Nagpur Bench.
- The project is an eight monthly irrigation project. The cropping pattern proposed consists of perennial crops like sugarcane, horticulture etc. This anomaly is to be clarified.
- The crops in the command area are proposed to be irrigated with micro irrigation system. The provisions made in respect of delta for irrigation etc. to be made compatible. There will be an increase in the command area in view of adoption of micro irrigation.

EAC MoEF&CC again considered the proposal in its 21st meeting held on 28.01.2019. The brief of the minutes of the meeting is as below-

"The PP was represented in the meeting by only an Executive Engineer. The EAC took note of this and desired that senior officers at the appropriate level, viz. Chief Engineer, etc. who are familiar with the project need to attend the meeting to present the proposal and answer the queries of the EAC members. Such officers will be able to make commitments on behalf of the PP, if required, to ensure the compliance of the approved norms.

In view of above, the EAC deferred the item and directed that, the officers at the appropriate level, viz. Chief Engineer or above will attend the meeting when the project comes up for appraisal."

The proposal was considered in the 163rd meeting of SEAC-1 wherein following decision was taken,

Now the Godavari Marathwada Irrigation Development Corporation (GMIDC), Aurangabad submitted MoEF&CC letter No. J-12011/14/2015 -IA-I (R) dated 01.03.2019 through which the said proposal is referred to the State of Maharashtra. Hence, PP applied for prior Environmental Clearance to the Ashti Lift Irrigation Project - LIS-III as an independent project before SEIAA, Maharashtra.

During deliberations, PP informed following facts regarding project-

- Environmental Clearance for the LIS-I & LIS-II (Osmanabad District) had been already issued by the MoEF&CC vide letter No. J-12011/58/2008-IA-I dated 24.06.2015
- Ashti Lift Irrigation Scheme - III (LIS-III) is a part of Krishna Marathwada Lift Irrigation Scheme (KMP). The administrative approval was obtained from GoM vide resolution No. 2004/1413 (385/04) dated 23.08.2007 for Rs. 2382.50 Crores for 19 TMC water available in Krishna basin. The project was planned for 87188 ha. in Osmanabad District by two lift irrigation schemes.
- The project was subsequently revised & approved by GoM vide letter dated 27.08.2009 amounting Rs. 4845.05 Crores for utilization of 23.66 TMC water from Ujani reservoir including Ashti LIS - III.
- The project was planned to be completed in two phases. In first phase, works related to 7 TMC water only are to be taken up and there after work for 16.66 TMC work was planned.
- The project was again re-planned for total irrigation of 1,14,731 ha. i.e. 87188 ha. in Osmanabad District & 27543 ha. in Beed District by three lift irrigation schemes.
- The Ashti Lift Irrigation Scheme - LIS - III envisages lifting of 5.68 TMC water from Ujani reservoir.
- The Ashti Lift Irrigation Scheme- LIS-III proposes to irrigate 27543 ha. area in the Ashti Taluka of Beed District.

After detailed deliberations with the PP and their accredited consultant SEAC-1 noted as below,

- Godavari Marathwada Irrigation Development Corporation obtained prior Environment Clearance for their schemes LIS-I & LIS-II from the MoEF&CC for 23.66 TMC water use which includes water allotted for Lis-III project.
- After obtaining revised administrative approval from the GoM for the use of 23.66 TMC water including Ashti Lift Irrigation Scheme - LIS-III, Beed, PP applied to MoEF&CC for prior Environmental Clearance for LIS-III project.
- During deliberations in the EAC meetings, PP informed to the committee that, the work of LIS-III has been already started as GoM had approved the scheme vide revised administrative approval in the year 2009.
- EAC noted the violation and sent back proposal to the Ministry for further necessary action.
- MoEF&CC wrote to the Environment Department, GoM to take appropriate action against the PP in view of identified violation.
- Environment Department, GoM directed Maharashtra Pollution Control Board (MPCB) to take credible action against the PP that is GMIDC. Subsequently MPCB filed criminal case against the PP as per procedure stipulated by the MoEF&CC at that time.
- PP submitted the affidavit from the board of directors of the GMIDC through their resolution that the violation will not be repeated.
- The same was presented before the EAC, after going through all the documents and requirements EAC decided to grant ToR to the PP for pre-construction activities. ToR letter was issued by the Ministry on 10.12.2015.
- The proposal was lastly considered on 28.01.2019 and was deferred directing PP to ensure presence of a senior official at the appropriate level, viz. Chief Engineer or above will attend the meeting when the project will come up for appraisal.
- Now, PP submitted MoEF&CC letter No. J-12011/14/2015 -IA-I (R) dated 01.03.2019 through which the said proposal is referred to the State of Maharashtra by the MoEF&CC.
- Hence, SEAC-1 considered the proposal in the meeting.

In view of above facts and circumstances of the case as presented by the PP, SEAC-1 is of the view that, the said proposal of LIS-III, Taluka Ashti, Dist. Beed may be considered as a separate proposal [Environmental Clearance for the LIS-I & LIS-II (Osmanabad District) had been already issued by the MoEF&CC vide letter No. J-12011/58/2008-IA-I dated 24.06.2015] as the Culturable Command Area of the project is less than 50,000 ha. falls under category "B" of the EIA Notification, 2006 amended on 14.08.2018.

Hence, SEAC-1 decided to refer the matter to the SEIAA for confirmation of above view or otherwise suitable guidance in the matter.

The proposal was considered in the 167th meeting of SEAC-1 held on 11.07.2019 wherein following decision was taken,

SEIAA considered the proposal in their 168th meeting held on 29.05.2019 wherein following decision was taken,

"SEAC-1 decided to refer the matter to the SEIAA for confirmation of category. During discussion, PP stated that vide MoEF&CC letter No. J-12011/14/2015-IA-I(R) dated 01.03.2019 through which the said proposal is referred to the State of Maharashtra by the MoEF&CC & also Culturable Command Area of the project is less than 50000 Ha. falls under category "B"

SEIAA decided to refer back the proposal to SEAC and inform to consider the proposal under category "B" of the EIA Notification, 2006"

In view of above directions from the SEIAA, SEAC-1 considered the proposal as category "B"

During deliberations, it was brought to the notice of the SEAC-1 that,

The total Culturable Command Area under LIS-III is 35,647 Ha. and total water requirement is 5.68 TMC. As of now the MWRRA has granted permission for lifting of 1.68 TMC water from Ujani Dam back water for which Culturable Command Area is 10,184 Ha.

PP to revise the proposal for Environmental Clearance limited to the water lifting permission granted by the MWRRA for LIS-III project. Accordingly PP to prepare and submit revised information as mentioned above in the Form-III, Consolidated Statement, EIA/EMP, Presentation etc. PP also to submit point wise compliance of the Standard ToR conditions and additional ToR points granted by EAC, MoEF&CC.

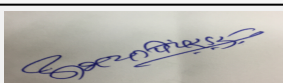
Hence, SEAC-1 decided to defer the proposal till submission of revised information.

The proposal was considered in the 167th A meeting on 01.08.2019 wherein the proposal was deferred till submission of compliance of following points,

PP also to upload following documents and ensure that there is uniformity of informations in all the documents.

- PP to make necessary changes in the Consolidated Statement as per sanctions/permissions obtained for water lifting.
- Revised Form - I & II.
- All related drawings and map duly authorized by Competent Authority.
- Revised EIA/EMP report.

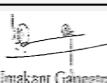
Now PP submitted compliance of above points.



Abhay Pimparkar (Secretary SEAC-I)

**SEAC Meeting No: 174th - Day-2 Meeting Date:
January 3, 2020 (SEIAA-
STATEMENT-000003090)
SEAC-MINUTES-000005246**

Signature:




Name: Dr. Umakant Dangat

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**Shri Umakant Dangat
(Chairman SEAC-I)**


SEAC-MINUTES-0000005246



**Abhay Pimparkar (Secretary
SEAC-I)**

**SEAC Meeting No: 174th - Day-2 Meeting Date:
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Signature:
Name: Dr. Umakant Gangotree Dangat
Shri Umakant Dangat
(Chairman SEAC-I)

The brief information of the project as submitted by the PP is as below,

Krishna Marathwada Irrigation project envisages three Lift Irrigation Schemes namely LIS-I, LIS-II & LIS-III.

The Project Proponent (PP) submitted application for the grant of Environmental Clearance to EAC, MoEF&CC, New Delhi. The project was proposed to utilize 23.66 TMC water available from Krishna Sub-basin to provide irrigation facility to 87188 Ha area in Osmanabad District of Maharashtra State.

The project was proposed in two parts viz, LIS-I & LIS-II. The administrative approval for the scheme was granted by the Government of Maharashtra on 23.08.2007 for Rs. 2382.05 Cr. The project was subsequently revised by including LIS-III i.e. Ashti Lift Irrigation Scheme and same has been approved by the Government of Maharashtra on 27.08.2009 amounting Rs. 4845.05 Cr for utilization of 23.66 TMC water and the project was planned for total 114731 Ha. Culturable Command Area (CCA) i.e. 87188 Ha. in Osmanabad District and 27543 Ha in Beed District.

The Environmental Clearance for LIS-I & LIS - II known as Krishna Marathwada Lift Irrigation Scheme has been granted by MoEF&CC vide file No. J-12011/58/2008-IA-I dated 24.05.2015 after considering the project in 76th, 82nd and 83rd meeting of EAC.

After due deliberation with the MoEF&CC officials, PP submitted fresh application to the Expert Appraisal Committee (EAC), MoEF&CC, New Delhi for the grant of Environmental Clearance for LIS-III scheme.

PP further informed that, the proposal was considered in the 85th meeting of EAC held on 20th - 21st July, 2015, wherein committee noticed violation of EIA Notification in the proposed project and EAC noted that, the extent procedure as per Office Memorandum dated 12.12.2014 may be followed in the Ministry to deal with/examine the case.

Thereafter, MoEF&CC wrote to the Government of Maharashtra to take action against the PP. The Department of Environment, Government of Maharashtra directed to the Maharashtra Pollution Control Board to take legal action against the Godavari Marathwada Irrigation Development Corporation (GMIDC) as communicated by the MoEF&CC.

As per directions of the Department of Environment GoM, Maharashtra Pollution Control Board filed a criminal case against the PP vide No. RCC 21/2015.

Then, the proposal was again considered in 88th meeting of EAC held on 27.10.2015. In the meeting PP informed that, the action as per OM dated 12.12.2014 has been completed and a criminal case No. RCC 21/2015 has been filed against GMIDC. PP also submitted their board resolution No. 54/3 resolving that, violation shall not be repeated in future. After considering the above facts EAC granted ToR for pre-construction activities with additional ToR points vide letter No. J-12011/14/2005 dated 10.12.2015. Thereafter, PP prepared and submitted EIA report to the EAC.

The proposal was further deliberated by the EAC, MoEF&CC in their 18th, 20th and 21st meeting held on 27.09.2018, 27.11.2018 & 28.01.2019 respectively.

PP further informed that, they received letter from MoEF&CC vide No. J-12011/14/2015-IA-II dated 01.03.2019 mentioning that, their proposal is transferred to the State in pursuance of the Notification No. S.O. 3977 (E) dated 14.08.2018 issued by MoEF&CC.

In view of above letter, PP submitted their application to the SEIAA, Maharashtra for further consideration and grant of EC.

Deliberations:

After submission of application and copy of letter received from the MoEF&CC, State Expert Appraisal Committee - 1 (SEAC-1) considered the proposal in 163rd meeting and decided to seek the guidance from the SEIAA, Maharashtra in the matter whether to consider the proposal under category 'B' of the EIA Notification, 2006.

SEIAA, Maharashtra considered the proposal in their 167th meeting held on 29.05.2019 and directed as below,

"SEIAA decided to refer back the proposal to SEAC-1 and inform to consider the proposal under category 'B' of the EIA Notification, 2006."

As directed by the SEIAA, SEAC-1 deliberated the proposal in 167th & 167th 'A' meeting held on 11.07.2019 and 01.08.2019.

In 174th meeting of the SEAC-1 PP informed that, they have submitted compliance of the points raised during earlier meetings and also submitted additional information in respect of the damage assessment and remediation plan to be followed as a part of Environmental Management Plan. The brief of the same is as below,

- 1. PP proposes to plant 27545 indigenous trees in the FRL of the proposed project for which PP allocated Rs. 142.81 Lakhs. The activity will be carried out in consultation with the Social Forestry Department.
- 2. PP proposes to dedicate funds of Rs. 15 Lakhs for air pollution control measures and Rs. 25 Lakhs for noise pollution control measures.
- 3. PP also proposes allocation of funds Rs. 2757.03 Lakhs for various community augmentation facilities in the village Khuntephal and Kumbhephal.
- 4. PP proposes to undertake various activities related to water conservation, Environment and Sanitation such as provision of sewerage line and STP, Solid Waste Management program in the village Dhanora, Kada and Loni Pimple. These activities will be implemented in coordination with the Local Bodies like Zilla Parishad & Gram Panchayat under overall supervision of the District Collector.

In addition to above, PP proposes to implement Corporate Environmental Responsibility plan of Rs. 5.23 Cr. in consultation with the District Authority as per OM issued by MoEF&CC dated 01.05.2018. PP also proposes to implement Environment Management plan as below

During Construction phase - Rs. 37.50 Lakhs as capital cost & Rs. 12.33 Lakhs as recurring cost.

During Operation Phase - Rs. 7340.86 Lakhs as capital cost and Rs. 20.16 as recurring cost.

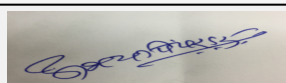
Decision:

After detailed deliberations with the PP and their accredited consultant SEAC-1 decided to recommend the proposal to the SEIAA for Environmental Clearance, limited to the activities as approved in the ToR issued by MoEF&CC vide letter No. J-12011/14/2005 dated 10.12.2015 subject to the following conditions.

Specific Conditions by SEAC:

- 1) PP to obtain all requisite permissions/approvals from the MWRA and other Statutory Authorities before commencement of the project. It is to be noted that, the total CCA area under LIS-II is 35647 Ha. and total water requirement is 5.68 TMC. However, MWRA has granted permission for lifting of 1.68 TMC water from Ujaini Dam back water for which CCA will be limited to 10.48 Ha.
- 2) PP to obtain prior permission from the competent Authority before cutting the trees on site and undertake necessary compensatory tree plantation.
- 3) PP to take utmost care to reduce air & noise pollution by adopting standard procedures to control or mitigate the air and noise pollution.
- 4) PP to ensure that the excavated material is stored on pre designated place and no nuisance is created to the flora and fauna in the vicinity.
- 5) PP to ensure adequate ecological flow of water in the downstream of the river.
- 6) PP to identify the potential sources of the water pollution in the tank from nearby habitation and provide adequate treatment system like STP for entering water in the storage tank from the CEF and EWP tanks by using the water borne diseases.
- 7) PP to explore possibility of using non-renewable energy sources like solar, wind etc. for lifting of water from Ujaini dam to the proposed storage tanks. This measure may help to enhance the sustainability of the lift irrigation project.
- 8) PP may explore possibility of providing water for irrigation purpose only through micro irrigation systems like drip and sprinklers.

SEIAA DECISION



Abhay Pimparkar (Secretary SEAC-I)

**SEAC Meeting No: 174th - Day-2 Meeting Date:
January 3, 2020 (SEIAA-
STATEMENT-000003090)
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Signature:



Name: Dr. Umakant Dangat

**Shri Umakant Dangat
(Chairman SEAC-I)**

Proposal was recommended in 174th meeting of SEAC-1.

SEIAA decided to grant EC subject to following conditions-

1. PP to ensure that CER plan gets approved from Municipal Commissioner/District Collector.

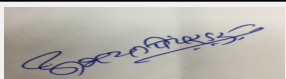
2. PP to ensure to comply with the conditions stipulated in the Office Memorandum issued by MoEF& CC dated 9th August, 2018.

Specific Conditions by SEIAA:

- 1) PP to obtain all requisite permissions /approvals from the MWRRA and other Statutory Authorities before commencement of the project. It is to be noted that, the total CCA area under LIS-III is 35647 Ha., and total water requirement is 5.68 TMC. However, MWRRA has granted permission for lifting of 1.68 TMC water from Ujjani Dam back water for which CCA will be limited to 10.48 Ha.
- 2) PP to obtain prior permission from the competent Authority before cutting the trees on site and undertake necessary compensatory tree plantation.
- 3) PP to take utmost care to reduce air & noise pollution by adopting standard procedures to control or mitigate the air and noise pollution.
- 4) PP to ensure that the excavated material is stored on pre designated place and no nuisance is created to the flora and fauna in the vicinity.
- 5) PP to ensure adequate ecological flow of water in the downstream of the river.
- 6) PP to identify the potential sources of the water pollution in the tank from nearby habitation and provide adequate treatment system like STP for entering water in the storage tank from the CER and EMP funds to control the water borne diseases.
- 7) PP to explore possibility of using new and renewable energy sources like solar, wind etc. for lifting of water from Ujjani dam to the proposed storage tanks. This measure may help to enhance the sustainability of the lift irrigation project.
- 8) PP may explore possibility of providing water for irrigation purpose only through micro irrigation systems like drip and sprinklers.

FINAL RECOMMENDATION


SEAC-I have decided to recommend the proposal to SEIAA for Prior Environmental clearance subject to above conditions



**Abhay Pimparkar (Secretary
SEAC-I)**

**SEAC Meeting No: 174th - Day-2 Meeting Date:
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Signature:
Name: Dr. Umakant Gangotree Dangat
**Shri Umakant Dangat
(Chairman SEAC-I)**

187 th Meeting of SEIAA

SEIAA Meeting number: 187 Meeting Date February 7, 2020

Subject: Environment Clearance for Ashti Lift Irrigation Scheme, Tal- Ashti, Dist- Beed , Maharashtra**Is a Violation Case:** No

1.Name of Project	Ashti Lift Irrigation Scheme, Tal- Ashti, Dist- Beed , Maharashtra
2.Type of institution	Government
3.Name of Project Proponent	Executive Engineer, Nandur Madhmeshwar Canal Div., No. 2, GMIDC, Aurangabad
4.Name of Consultant	Ultratech Environmental Consultancy & Laboratory
5.Type of project	Irrigation Project ,CCA: 35647 ha & ICA: 27543 ha.
6.New project/expansion in existing project/modernization/diversification in existing project	New
7.If expansion/diversification, whether environmental clearance has been obtained for existing project	NA
8.Location of the project	Tal ; Ashti Dist Beed
9.Taluka	Ashti
10.Village	NA
Correspondence Name:	Nandur Madhmeshwar Canal Div., No. 2
Room Number:	NA
Floor:	NA
Building Name:	NA
Road/Street Name:	NA
Locality:	Vaijapur,HQ: Walmi
City:	Aurangabad
11.Whether in Corporation / Municipal / other area	Irrigate 27543 ha area of Ashti Taluka of Beed District
12.IOD/IOA/Concession/Plan Approval Number	NA IOD/IOA/Concession/Plan Approval Number: GOM. resolution no. KM-0709/ (437/2009), M.P. 1 dt. 27-8-2009 Approved Built-up Area:
13.Note on the initiated work (If applicable)	Initiated the work of Kuntephal Storage Tank
14.LOI / NOC / IOD from MHADA/ Other approvals (If applicable)	Not applicable
15.Total Plot Area (sq. m.)	Not applicable
16.Deductions	Not applicable
17.Net Plot area	Not applicable
18 (a).Proposed Built-up Area (FSI & Non-FSI)	a) FSI area (sq. m.): Not applicable b) Non FSI area (sq. m.): Not applicable c) Total BUA area (sq. m.):
18 (b).Approved Built up area as per DCR	Approved FSI area (sq. m.): Not applicable Approved Non FSI area (sq. m.): Not applicable Date of Approval: 27-08-2009
19.Total ground coverage (m2)	Not applicable
20.Ground-coverage Percentage (%) (Note: Percentage of plot not open to sky)	Not applicable
21.Estimated cost of the project	10460000000

22.Number of buildings & its configuration

 Shri. Anil Diggikar (Member Secretary SEIAA)	SEIAA Meeting No: 187 Meeting Date: February 7, 2020 (SEIAA-STATEMENT-0000003090) SEIAA-MINUTES-0000003021	Page 1 of 15	 Johny Joseph (Chairman SEIAA)
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Serial number	Building Name & number	Number of floors	Height of the building (Mtrs)
1	Not applicable	Not applicable	Not applicable
23.Number of tenants and shops	Not applicable		
24.Number of expected residents / users	Not applicable		
25.Tenant density per hectare	Not applicable		
26.Height of the building(s)			
27.Right of way (Width of the road from the nearest fire station to the proposed building(s))	Not applicable		
28.Turning radius for easy access of fire tender movement from all around the building excluding the width for the plantation	Not applicable		
29.Existing structure (s) if any	Not applicable		
30.Details of the demolition with disposal (If applicable)	Not applicable		

31.Production Details

Serial Number	Product	Existing (MT/M)	Proposed (MT/M)	Total (MT/M)
1	Not applicable	Not applicable	Not applicable	Not applicable

32.Total Water Requirement

Dry season:	Source of water	Ujani Reservoir
	Fresh water (CMD):	5.68 TMC
	Recycled water - Flushing (CMD):	Not applicable
	Recycled water - Gardening (CMD):	Not applicable
	Swimming pool make up (Cum):	Not applicable
	Total Water Requirement (CMD) :	5.68 TMC
	Fire fighting - Underground water tank(CMD):	Not applicable
	Fire fighting - Overhead water tank(CMD):	Not applicable
	Excess treated water	Not applicable

 Shri. Anil Diggikar (Member Secretary SEIAA)	SEIAA Meeting No: 187 Meeting Date: February 7, 2020 (SEIAA-STATEMENT-0000003090) SEIAA-MINUTES-0000003021	Page 2 of 15	 Johnny Joseph (Chairman SEIAA)
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Wet season:	Source of water	Not applicable
	Fresh water (CMD):	Not applicable
	Recycled water - Flushing (CMD):	Not applicable
	Recycled water - Gardening (CMD):	Not applicable
	Swimming pool make up (Cum):	Not applicable
	Total Water Requirement (CMD) :	Not applicable
	Fire fighting - Underground water tank(CMD):	Not applicable
	Fire fighting - Overhead water tank(CMD):	Not applicable
	Excess treated water	Not applicable
Details of Swimming pool (If any)	Not applicable	

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33.Details of Total water consumed

Particulars	Consumption (CMD)			Loss (CMD)			Effluent (CMD)		
	Existing	Proposed	Total	Existing	Proposed	Total	Existing	Proposed	Total
Domestic	NA	5.68 TMC	5.68 TMC	NA	NA	NA	NA	NA	NA

34.Rain Water Harvesting (RWH)	Level of the Ground water table:	Not applicable
	Size and no of RWH tank(s) and Quantity:	Not applicable
	Location of the RWH tank(s):	Not applicable
	Quantity of recharge pits:	Not applicable
	Size of recharge pits :	Not applicable
	Budgetary allocation (Capital cost) :	Not applicable
	Budgetary allocation (O & M cost) :	Not applicable
	Details of UGT tanks if any :	Not applicable

35.Storm water drainage	Natural water drainage pattern:	Not applicable
	Quantity of storm water:	Not applicable
	Size of SWD:	Not applicable

Sewage and Waste water	Sewage generation in KLD:	Not applicable
	STP technology:	Not applicable
	Capacity of STP (CMD):	Not applicable
	Location & area of the STP:	Not applicable
	Budgetary allocation (Capital cost):	Not applicable
	Budgetary allocation (O & M cost):	Not applicable

36.Solid waste Management

Waste generation in the Pre Construction and Construction phase:	Waste generation:	28,68,506 Cum
	Disposal of the construction waste debris:	2514624 Cum waste will be used for Hearting Zone, C.O.T. Filling & Casing Material
Waste generation in the operation Phase:	Dry waste:	Not Any
	Wet waste:	Not Any
	Hazardous waste:	Not Any
	Biomedical waste (If applicable):	Not Any
	STP Sludge (Dry sludge):	Not Any
	Others if any:	Not Any
Mode of Disposal of waste:	Dry waste:	Not Any
	Wet waste:	Not Any
	Hazardous waste:	Not Any
	Biomedical waste (If applicable):	Not Any
	STP Sludge (Dry sludge):	Not Any
	Others if any:	Not Any
Area requirement:	Location(s):	Not applicable
	Area for the storage of waste & other material:	Not applicable
	Area for machinery:	Not applicable
Budgetary allocation (Capital cost and O&M cost):	Capital cost:	Not applicable
	O & M cost:	Not applicable

37.Effluent Charecterestics

Serial Number	Parameters	Unit	Inlet Effluent Charecterestics	Outlet Effluent Charecterestics	Effluent discharge standards (MPCB)
1	Not applicable	Not applicable	Not applicable	Not applicable	Not applicable
Amount of effluent generation (CMD):		Not applicable			
Capacity of the ETP:		Not applicable			
Amount of treated effluent recycled :		Not applicable			
Amount of water send to the CETP:		Not applicable			
Membership of CETP (if require):		Not applicable			
Note on ETP technology to be used		Not applicable			
Disposal of the ETP sludge		Not applicable			

38.Hazardous Waste Details							
Serial Number	Description	Cat	UOM	Existing	Proposed	Total	Method of Disposal
1	Not any	Not any	Not any	Not any	Not any	Not any	Not any
39.Stacks emission Details							
Serial Number	Section & units	Fuel Used with Quantity	Stack No.	Height from ground level (m)	Internal diameter (m)	Temp. of Exhaust Gases	
1	Not any	Not any	Not any	Not any	Not any	Not any	
40.Details of Fuel to be used							
Serial Number	Type of Fuel	Existing	Proposed	Total			
1	Not any	Not any	Not any	Not any			
41.Source of Fuel		Not any					
42.Mode of Transportation of fuel to site		Not any					
43.Green Belt Development							
		Total RG area :	Plantations along FRL, Approach Roads & Plantation d/s of storage tank				
		No of trees to be cut :	1200				
		Number of trees to be planted :	6000				
		List of proposed native trees :	Aegle marmelos, Anthocephalus indicus, Bauhinia variegata, Cassia fistula, Erythrina suberosa, Ficus bengalensis, Polyalthia longifolia, Syzygium cumini etc				
		Timeline for completion of plantation :	Within in 5 year				
44.Number and list of trees species to be planted in the ground							
Serial Number	Name of the plant	Common Name	Quantity	Characteristics & ecological importance			
1	Not applicable	Not applicable	Not applicable	Not applicable			
45.Total quantity of plants on ground							
46.Number and list of shrubs and bushes species to be planted in the podium RG:							
Serial Number	Name	C/C Distance	Area m2				
1	Not applicable	Not applicable	Not applicable				

47. Energy

Power requirement:	Source of power supply :	Maharashtra State Electricity Distribution Corporation Limited (MSEDCL)
	During Construction Phase: (Demand Load)	Not any
	DG set as Power back-up during construction phase	Not any
	During Operation phase (Connected load):	67050 KW
	During Operation phase (Demand load):	67050 KW
	Transformer:	Not any
	DG set as Power back-up during operation phase:	Not any
	Fuel used:	Not any
	Details of high tension line passing through the plot if any:	Not any

48. Energy saving by non-conventional method:

Not any

49. Detail calculations & % of saving:

Serial Number	Energy Conservation Measures	Saving %
1	Not any	Not any

50. Details of pollution control Systems


Source	Existing pollution control system	Proposed to be installed
Not any	Not any	Not any

Budgetary allocation (Capital cost and O&M cost):	Capital cost:	Not any
	O & M cost:	Not any

51. Environmental Management plan Budgetary Allocation

a) Construction phase (with Break-up):

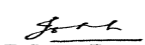
Serial Number	Attributes	Parameter	Total Cost per annum (Rs. In Lacs)
1	Ambient Air Quality	PM10, Pm2.5, SO2 & Nox	2.0
2	Water Quality	Physical, Chemical and Bacteriological parameters	2.5
3	Noise Level	Sound Level	1.0
4	Ecology and Biodiversity	Flora & Fauna	2.0



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5	Occupational Health	PPE, health checkups, camps, first aid kit	1.5
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b) Operation Phase (with Break-up):

Serial Number	Component	Description	Capital cost Rs. In Lacs	Operational and Maintenance cost (Rs. in Lacs/yr)
1	Meteorology	Rainfall and evaporation	5.0	-
2	Water Quality	Six Monthly : Physical, Chemical and Bacteriological parameters	0.0	10.00
3	Ecology	Flora & Fauna	0.0	20.00
4	Soil Quality	hysical & Chemical parameters	0.00	20.00
5	Greenbelt development	Plantation and O&M	188.00	1.0
6	Command Area Development Plan	Land work	3305.00	0.0
7	R & R Plan	Rehabilitation and resettlement work	33144.00	0.0

51.Storage of chemicals (inflammable/explosive/hazardous/toxic substances)

Description	Status	Location	Storage Capacity in MT	Maximum Quantity of Storage at any point of time in MT	Consumption / Month in MT	Source of Supply	Means of transportation
Not Applicable	Not Applicable	Not Applicable	Not Applicable	Not Applicable	Not Applicable	Not Applicable	Not Applicable

52.Any Other Information

No Information Available

53.Traffic Management

Nos. of the junction to the main road & design of confluence:	Not Applicable
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Parking details:	Number and area of basement:	Not Applicable
	Number and area of podia:	Not Applicable
	Total Parking area:	Not Applicable
	Area per car:	Not Applicable
	Area per car:	Not Applicable
	Number of 2-Wheelers as approved by competent authority:	Not Applicable
	Number of 4-Wheelers as approved by competent authority:	Not Applicable
	Public Transport:	Not Applicable
	Width of all Internal roads (m):	Not Applicable

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	CRZ/ RRZ clearance obtain, if any:	Not Applicable
	Distance from Protected Areas / Critically Polluted areas / Eco-sensitive areas/ inter-State boundaries	Not Applicable
	Category as per schedule of EIA Notification sheet	1 (C) B
	Court cases pending if any	Not any
	Other Relevant Informations	Not any
	Have you previously submitted Application online on MOEF Website.	Yes
	Date of online submission	01-08-2018

SEAC DISCUSSION ON ENVIRONMENTAL ASPECTS

Summarised in brief information of Project as below.

Brief information of the project by SEAC

SEIAA-MINUTES-000003021

Krishna Marathwada Irrigation Project envisages 3 Lift Irrigation Schemes that is LIS-I, LIS-II, Ashti LIS-III.

PP submitted their application to the EAC, MoEF&CC as category "A" project. The project was proposed to utilize 23.66 TMC of water from available Krishna sub-basin to provide irrigation facility to 87188 ha. area in Osmanabad District of Maharashtra State. The project was proposed in two parts viz. Lift Irrigation Scheme-I (LIS-I) and Lift Irrigation Scheme - II (LIS-II). The Administrative approval for the scheme was given by GoM vide letter No. 2004/1413(385/04) dated 23.08.2007 for Rs. 2382.05 Cr. for 19 TMC of surplus water for irrigation of 87188 ha area in the Osmanabad District. The project was subsequently revised by including LIS-III i.e. Ashti Lift Irrigation scheme and same has approved by the GoM vide letter dated 27.08.2009 amounting to Rs. 4845.05 Cr. for utilization of 23.66 TMC of water and the project was planned for total 114731 ha. Culturable Command Area i.e. 87188 ha in Osmanabad District & 27543 ha. in Beed District.

The Lift Irrigation Scheme I & II known as Krishna Marathwada Lift Irrigation Scheme has been granted Environmental Clearance by EAC, MoEF&CC after considering the proposal in its 76th, 82nd and 83rd meeting vide letter No. J-12011/58/2008-IA-I dated 24.06.2015. The Environmental Clearance covers the entire water utilization that is 23.66 TMC including water required for Ashti Lift Irrigation Scheme i.e. LIS-III but Culturable Command Area of Ashti Lift Irrigation Scheme was not included in the Environmental Clearance.

Therefore, after discussion with the MoEF&CC officials, PP submitted fresh application to the EAC, MoEF&CC on 02.07.2015 for prior Environment Clearance for LIS-III i.e. Ashti Lift Irrigation scheme. The proposal was considered in 85th EAC meeting held on 20-21st July, 2015. The brief of the minutes of the meeting is as below-

"During discussions, the committee observed that the construction work has already been started on the project. The PP mentioned that as the project was originally approved by the GoM as LIS-III of the Krishna Marathwada Project, the construction work was started.

The committee noted that, a violation has been occurred in the project and EAC mentioned that the extent procedure may be followed in the Ministry to deal with/examine such cases at the first instance....

The EAC, therefore mentioned that the case of scoping/ToR clearance for this project cannot be considered at this stage."

The proposal was again considered in 88th EAC meeting held on 26-27th October, 2015. The brief of the minutes of the meeting is as below-

"The PP submitted vide letter No. CE9(WR) A/bad/T-6/camp/Delhi dated 27.10.2015 and also mentioned that Ashti LIS-III was part of Krishna Marathwada Irrigation Project at that time, the work of Ashti LIS-III was also stopped along with LIS-I & LIS-II of the Osmanabad District. The required undertaking/affidavit and resolution No. 54/G dated 13.06.2014 of Godavari Marathwada Irrigation Development Corporation, Aurangabad was resolved that violation shall not be repeated in future. Based on MoEF&CC directions Department of Environment, GoM wrote to Maharashtra Pollution Control Board to take legal action against the Godavari Marathwada Irrigation Development Corporation. Accordingly criminal case had been filed (RCC 21/2015) against the project proponent.

The committee was informed that, the NGT order on violation committee/occurred in the project has been stayed by the Hon'ble Supreme Court in September, 2015. Hence, this project has been considered. The EAC after critically examining all environmental issues, recommended clearance for pre-construction activities with additional ToR points....

As per minutes of 88th EAC meeting the project Proponent obtained ToR letter vide No. J-12011/4/2015 dated 10.12.2015. The project was again considered after the grant of ToR by EAC in 18th EAC meeting held on 27.09.2018. During deliberation the Member Secretary informed the EAC that vide Ministry's letter dated 14.8.2018, Ashti Lift Irrigation Scheme III (Ashti LIS-III) in Beed District of Maharashtra is having culturable command area (CCA) of less than 50,000 ha, which is now to be considered in the State level by SEIAA, Maharashtra.

EAC also noted that, as the present proposal applied online as a separate proposal, but now, it is to be linked with the Krishna Marathwada Irrigation Project as per the revised Administrative approval as one proposal only that is LIS-I, LIS-II and Ashti LIS-III.

During the EAC meeting, it has been opined that release of funds to the Ashti LIS-III would be difficult, if EC is granted separately to this project. Therefore, the PP requested to the Ministry for Amendment of ToR stating that, it is an integral proposal of Krishna Marathwada Irrigation Scheme. The irrigation technology used for all above cases are same. Therefore, the Notification dated 14.08.2018 is not applicable.

After detailed deliberations, the EAC opined that, the case will be considered in the next EAC meeting to decide the applicability of the EIA Notification, 2006 and amendment thereof, whether the present proposal as per the above Notification be appraised at the State level or ToR to be amended so that the proposal can be appraised at the Central level, accordingly the proposal had been deferred. Before that, the PP will provide a detailed write up on the project along with supporting documents.

The proposal was again considered by the EAC in its 20th meeting held on 27.11.2018 wherein Member Secretary, EAC informed the committee vide Ministry's letter dated 14.08.2018, Ashti Lift Irrigation Scheme- LIS-III in Beed District of Maharashtra is having CCA of less than 50,000 ha which is now to be considered in the State level i.e. by SEIAA, Maharashtra.

After detailed deliberations, EAC made following observations and sought the additional information from Project Proponent.

1. The water required for this irrigation project has been proposed to be diverted from river Nira, a tributary to the river Bhima. The work of diversion of water from river Nira (through existing Somanthali and Udhat Barrage) to Bhima basin (existing Ujani Dam) has already been taken up and vide letter dated 24.02.2015, Ministry has already given exemption for Environmental Clearance. As the work of diversion of water from river Nira also becomes integral part of KMP consisting of LIS-I, II & III, this portion needs to be included in the whole project and be updated accordingly.

2. The EC given to KMP vide letter dated 24.06.2015 provided that water availability is 23.66 TMC. As the river Bhima is an interstate river, hydrology and water availability of the KMP be cleared from CWC.

3. Compliance to EC conditions of the existing project to be submitted from Regional Office, Nagpur, MoEF&CC.

4. No forest area is involved in the project. However, felling of trees from the command area is envisaged for which permission be obtained from the Competent Authority as per the order of Hon'ble High Court, Nagpur Bench.

5. The project is an eight monthly irrigation project. The cropping pattern proposed consists of perennial crops like sugarcane, horticulture etc. This anomaly is to be clarified.

6. The crops in the command area are proposed to be irrigated with micro irrigation system. The provisions made in respect of delta for irrigation etc. to be made compatible. There will be an increase in the command area in view of adoption of micro irrigation.

EAC MoEF&CC again considered the proposal in its 21st meeting held on 28.01.2019. The brief of the minutes of the meeting is as below-

"The PP was represented in the meeting by only an Executive Engineer. The EAC took note of this and desired that senior officers at the appropriate level, viz. Chief Engineer, etc. who are familiar with the project need to attend the meeting to present the proposal and answer the queries of the EAC members. Such officers will be able to make commitments on behalf of the PP, if required, to ensure the compliance of the approved norms.

In view of above, the EAC deferred the item and directed that, the officers at the appropriate level, viz. Chief Engineer or above will attend the meeting when the project comes up for appraisal."

The proposal was considered in the 163rd meeting of SEAC-1 wherein following decision was taken.

Now the Godavari Marathwada Irrigation Development Corporation (GMIDC), Aurangabad submitted MoEF&CC letter No. J-12011/4/2015 -IA-1 (R) dated 01.03.2019 through which the said proposal is referred to the State of Maharashtra. Hence, PP applied for prior Environmental Clearance to the Ashti Lift Irrigation Project - LIS-III as an independent project before SEIAA, Maharashtra.

During deliberations, PP informed following facts regarding project:-

1. Environmental Clearance for the LIS-I & LIS- II (Osmanabad District) had been already issued by the MoEF&CC vide letter No. J-12011/58/2008-IA-I dated 24.06.2015

2. Ashti Lift Irrigation Scheme - III (LIS-III) is a part of Krishna Marathwada Lift Irrigation Scheme (KMP). The administrative approval was obtained from GoM vide resolution No. 2004/1413 (385/04) dated 23.08.2007 for Rs. 2382.50 Crores fr 19 TMC water available in Krishna basin. The project was planned for 87188 ha. In Osmanabad District by two lift irrigation schemes.

3. The project was subsequently revised & approved by GoM vide letter dated 27.08.2009 amounting Rs. 4845.05 Crores for utilization of 23.66 TMC water from Ujani reservoir including Ashti LIS - III.

4. The project was planned to be completed in two phases. In first phase, works related to 7 TMC water only are to be taken up and there after work for 16.66 TMC work was planned.

5. The project was again re-planned for total irrigation of 1,14,731 ha. i.e. 87188 ha. in Osmanabad District & 27543 ha. in Beed District by three lift irrigation schemes.

6. The Ashti Lift Irrigation Scheme - LIS - III envisages lifting of 5.68 TMC water from Ujani reservoir.

7. The Ashti Lift Irrigation Scheme- LIS-III proposes to irrigate 27543 ha. area in the Ashti Taluka of Beed District.

After detailed deliberations with the PP and their accredited consultant SEAC-1 noted as below,

1. Godavari Marathwada Irrigation Development Corporation obtained prior Environment Clearance for their schemes LIS-I & LIS-II from the MoEF&CC for 23.66 TMC water use which includes water allotted for Lis-III project.

2. After obtaining revised administrative approval from the GoM for the use of 23.66 TMC water including Ashti Lift Irrigation Scheme - LIS-III, Beed, PP applied to MoEF&CC for prior Environmental Clearance for Lis-III project....

3. During deliberations in the EAC meetings, PP informed to the committee that, the work of LIS-III has been already started as GoM had approved the scheme vide revised administrative approval in the year 2009.

4. EAC noted the violation and sent back proposal to the Ministry for further necessary action.

5. MoEF&CC wrote to the Environment Department, GoM to take appropriate action against the PP in view of identified violation.

6. Environment Department, GoM directed Maharashtra Pollution Control Board (MPCB) to take credible action against the PP that is GMIDC. Subsequently MPCB filed criminal case against the PP as per procedure stipulated by the MoEF&CC at that time.

7. PP submitted the affidavit from the board of directors of the GMIDC through their resolution that the violation will not be repeated.

8. The same was presented before the EAC, after going through all the documents and requirements EAC decided to grant ToR to the PP for pre-construction activities. ToR letter was issued by the Ministry on 10.12.2015.

9. The proposal was lastly considered on 28.01.2019 and was deferred directing PP to ensure presence of a senior official at the appropriate level, viz. Chief Engineer or above will attend the meeting when the project will come up for appraisal.

10. Now, PP submitted MoEF&CC letter No. J-12011/4/2015 -IA-1 (R) dated 01.03.2019 through which the said proposal is referred to the State of Maharashtra by the MoEF&CC.

11. Hence, SEAC-1 considered the proposal in the meeting.

In view of above facts and circumstances of the case as presented by the PP, SEAC-1 is of the view that, the said proposal of LIS-III, Taluka Ashti, Dist. Beed may be considered as a separate proposal | Environmental Clearance for the LIS-I & LIS- II (Osmanabad District) had been already issued by the MoEF&CC vide letter No. J-12011/58/2008-IA-I dated 24.06.2015 as the Culturable Command Area of the project is less than 50,000 ha. falls under category "B" of the EIA Notification, 2006 amended on 14.08.2018.

Hence, SEAC-1 decided to refer the matter to the SEIAA for confirmation of above view or otherwise suitable guidance in the matter.

The proposal was considered in the 167th meeting of SEAC-1 held on 11.07.2019 wherein following decision was taken,

SEIAA considered the proposal in their 168th meeting held on 29.05.2019 wherein following decision was taken,

"SEAC-1 decided to refer the matter to the SEIAA for confirmation of category. During discussion, PP stated that vide MoEF&CC letter No. J-12011/4/2015-IA-1(R) dated 01.03.2019 through which the said proposal is referred to the State of Maharashtra by the MoEF&CC & also Culturable Command Area of the project is less than 50000 Ha. falls under category "B"

SEIAA decided to refer back the proposal to SEAC and inform to consider the proposal under category "B" of the EIA Notification, 2006"

In view of above directions from the SEIAA, SEAC-1 consider the proposal as category "B"

During deliberations, it was brought to the notice of the SEAC-1 that,

The total Culturable Command Area under LIS-III is 35,647 Ha. and total water requirement is 5.68 TMC. As of now the MWRRA has granted permission for lifting of 1.68 TMC water from Ujani Dam back water for which Culturable Command Area is 10,184 Ha.

PP to revise the proposal for Environmental Clearance limited to the water lifting permission granted by the MWRRA for LIS-III project. Accordingly PP to prepare and submit revised information as mentioned above in the Form-II/I, Consolidated Statement, EIA/EMP, Presentation etc. PP also to submit point wise compliance of the Standard ToR conditions and additional ToR points granted by EAC, MoEF&CC.

Hence, SEAC-1 decided to defer the proposal till submission of revised information.

The proposal was considered in the 167th A meeting on 01.08.2019 wherein the proposa was deferred till submission of compliance of following points,

PP also to upload following documents and ensure that there is uniformity of informations in all the documents.

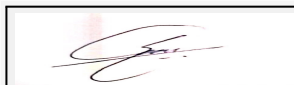
1. PP to make necessary changes in the Consolidated Statement as per sanctions/permissions obtained for water lifting.

2. Revised Form - I & II.

3. All related drawings and map duly authorized by Competent Authority.

4. Revised EIA/EMP report.

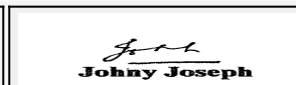
Now PP submitted compliance of above points.



Shri. Anil Diggikar (Member Secretary SEIAA)

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The brief information of the project as submitted by the PP is as below,

Krishna Marathwada Irrigation project envisages three Lift Irrigation Schemes namely LIS-I, LIS-II & LIS-III.

The Project Proponent (PP) submitted application for the grant of Environmental Clearance to EAC, MoEF&CC, New Delhi. The project was proposed to utilize 23.66 TMC water available from Krishna Sub-basin to provide irrigation facility to 87188 Ha area in Osmanabad District of Maharashtra State.

The project was proposed in two parts viz, LIS-I & LIS-II. The administrative approval for the scheme was granted by the Government of Maharashtra on 23.08.2007 for Rs. 2382.05 Cr. The project was subsequently revised by including LIS-III i.e. Ashti Lift Irrigation Scheme and same has been approved by the Government of Maharashtra on 27.08.2009 amounting Rs. 4845.05 Cr for utilization of 23.66 TMC water and the project was planned for total 114731 Ha. Culturable Command Area (CCA) i.e. 87188 Ha. in Osmanabad District and 27543 Ha in Beed District.

The Environmental Clearance for LIS-I & LIS - II known as Krishna Marathwada Lift Irrigation Scheme has been granted by MoEF&CC vide file No. J-12011/58/2008-IA-I dated 24.05.2015 after considering the project in 76th, 82nd and 83rd meeting of EAC.

After due deliberation with the MoEF&CC officials, PP submitted fresh application to the Expert Appraisal Committee (EAC), MoEF&CC, New Delhi for the grant of Environmental Clearance for LIS-III scheme.

PP further informed that, the proposal was considered in the 85th meeting of EAC held on 20th - 21st July, 2015, wherein committee noticed violation of EIA Notification in the proposed project and EAC noted that, the extent procedure as per Office Memorandum dated 12.12.2012 may be followed in the Ministry to deal with/examine the case.

Thereafter, MoEF&CC wrote to the Government of Maharashtra to take action against the PP. The Department of Environment, Government of Maharashtra directed to the Maharashtra Pollution Control Board to take legal action against the Godavari Marathwada Irrigation Development Corporation (GMIDC) as communicated by the MoEF&CC.

As per directions of the Department of Environment GoM, Maharashtra Pollution Control Board filed a criminal case against the PP vide No. RCC 21/2015.

Then, the proposal was again considered in 88th meeting of EAC held on 27.10.2015. In the meeting PP informed that, the action as per OM dated 12.12.2012 has been completed and a criminal case No. RCC 21/2015 has been filed against GMIDC. PP also submitted their board resolution No. 54/3 resolving that, violation shall not be repeated in future. After considering the above facts EAC granted ToR for pre-construction activities with additional ToR points vide letter No. J-12011/14/2005 dated 10.12.2015. Thereafter, PP prepared and submitted EIA report to the EAC.

The proposal was further deliberated by the EAC, MoEF&CC in their 18th, 20th and 21st meeting held on 27.09.2018, 27.11.2018 & 28.01.2019 respectively.

PP further informed that, they received letter from MoEF&CC vide No. J-12011/14/2015-IA-I(II) dated 01.03.2019 mentioning that, their proposal is transferred to the State in pursuance of the Notification No. S.O. 3977(E) dated 14.08.2018 issued by MoEF&CC.

In view of above letter, PP submitted their application to the SEIAA, Maharashtra for further consideration and grant of EC.

Deliberations:

After submission of application and copy of letter received from the MoEF&CC, State Expert Appraisal Committee - 1 (SEAC-1) considered the proposal in 163rd meeting and decided to seek the guidance from the SEIAA, Maharashtra in the matter whether to consider the proposal under category 'B' of the EIA Notification, 2006.

SEIAA, Maharashtra considered the proposal in their 167th meeting held on 29.05.2019 and directed as below,

"SEIAA decided to refer back the proposal to SEAC-1 and inform to consider the proposal under category 'B' of the EIA Notification, 2006."

As directed by the SEIAA, SEAC-1 deliberated the proposal in 167th & 167th 'A' meeting held on 11.07.2019 and 01.08.2019.

In 174th meeting of the SEAC-1 PP informed that, they have submitted compliance of the points raised during earlier meetings and also submitted additional information in respect of the damage assessment and remediation plan to be followed as a part of Environmental Management Plan. The brief of the same is as below,

1. PP proposes to plant 27545 indigenous trees in the FRL of the proposed project for which PP allocated Rs. 142.81 Lakhs. The activity will be carried out in consultation with the Social Forestry Department.
2. PP proposes to dedicate funds of Rs. 15 Lakhs for air pollution control measures and Rs. 25 Lakhs for noise pollution control measures.
3. PP also proposes allocation of funds Rs. 2757.03 Lakhs for various community augmentation facilities in the village Khuntephal and Kumbhephal .
4. PP proposes to undertake various activities related to water conservation, Environment and Sanitation such as provision of sewerage line and STP, Solid Waste Management program in the village Dhanora, Kada and Loni Pimple. These activities will be implemented in coordination with the Local Bodies like Zilla Parishad & Gram Panchayat under overall supervision of the District Collector.

In addition to above, PP proposes to implement Corporate Environmental Responsibility plan of Rs. 5.23 Cr. in consultation with the District Authority as per OM issued by MoEF&CC dated 01.05.2018. PP also proposes to implement Environment Management plan as below

During Construction phase - Rs. 37.50 Lakhs as capital cost & Rs. 12.33 Lakhs as recurring cost.


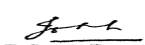
During Operation Phase - Rs. 7340.86 Lakhs as capital cost and Rs. 20.16 as recurring cost.

Decision:

After detailed deliberations with the PP and their accredited consultant SEAC-1 decided to recommend the proposal to the SEIAA for Environmental Clearance, limited to the activities as approved in the ToR issued by MoEF&CC vide letter No. J-12011/14/2005 dated 10.12.2015 subject to the following conditions.

Specific Conditions by SEAC:

- 1) PP to ensure that CER plan gets approved from Municipal Commissioner/District Collector.
- 2) PP to ensure to comply with the conditions stipulated in the Office Memorandum issued by MoEF& CC dated 9th August, 2018.

 Shri. Anil Diggikar (Member Secretary SEIAA)	SEIAA Meeting No: 187 Meeting Date: February 7, 2020 (SEIAA-STATEMENT-000003090) SEIAA-MINUTES-000003021	Page 14 of 15	 Johnny Joseph (Chairman SEIAA)
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SEIAA DECISION

Proposal was recommended in 174th meeting of SEAC-1.

SEIAA decided to grant EC subject to following conditions-

1.PP to ensure that CER plan gets approved from Municipal Commissioner/District Collector.

2.PP to ensure to comply with the conditions stipulated in the Office Memorandum issued by MoEF& CC dated 9th August, 2018.

Specific Conditions by SEIAA:

- 1) PP to ensure that CER plan gets approved from Municipal Commissioner/District Collector.
- 2) PP to ensure to comply with the conditions stipulated in the Office Memorandum issued by MoEF& CC dated 9th August, 2018.

FINAL RECOMMENDATION

SEIAA have decided to grant the proposal for Prior Environmental Clearance subject to above conditions

SEIAA-MINUTES-000003021